Seventeenth Series, Vol. XXV No.08

Monday, July 31, 2023

Sravana 09, 1945 (Saka)

LOK SABHA DEBATES

(English Version)

Twelfth Session

(Seventeenth Lok Sabha)



(Vol. XXV contains Nos. 1 to 10)

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NEW DELHI

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LOK SABHA DEBATES

LOK SABHA

Monday, July 31, 2023/ Sravana 09, 1945 (Saka)

The Lok Sabha met at Eleven of the Clock.

[HON. SPEAKER in the Chair]

WELCOME TO PARLIAMENTARY DELEGATION FROM THE REPUBLIC OF MALAWI

[Translation]

HON. SPEAKER: Hon. Members, I have to inform you that Members of Parliamentary Delegation from the Republic of Malawi are seated today in the Special Gallery in the House.

I myself and on behalf of all the Hon. Members of the House, congratulate our esteemed guest Her Excellency Sushri Catherine Gotani Hara, President of the National Assembly of the Republic of Malawi and Members of the Parliamentary Delegation who are on a visit to India.

The parliamentary delegation from the Republic of Malawi arrived in India on Sunday, 30th July, 2023. The delegation members will also visit Agra in addition to Delhi. Their departure from India will take place on Friday, 4th August, 2023. We wish them a pleasant and fulfilling stay in our country.

Through them we convey our greetings and best wishes to the Parliament, Government and friendly people of the Republic of Malawi.

11.01hrs

ORAL ANSWERS TO QUESTIONS

[Translation]

HON. SPEAKER: Question No. 141,

Shri Sunil Kumar Mandal

... (Interruptions)

(Q141)

11.02 hours

At this stage, Shri Hibi Eden, Shri S. S. Palanimanickam and some other Hon.

Members came and stood on the floor near the Table.

... (Interruptions)

HON. SPEAKER: Question No. 142, Dr. Nishikant Dubey.

... (Interruptions)

(Q. 142)

DR. NISHIKANT DUBEY: Hon. Speaker, through you, I congratulate the Hon. Prime Minister and the Hon. Minister of Education for the new education policy in which they have worked in the direction of changing Macaulay's education system after

years.... (*Interruptions*)

Sir, with regard to the problems in the field of education, the Hon. Education Minister has given me a list of 374 backward districts. There are two reasons behind it.... (*Interruptions*) These are that the State Board is different and the CBSE Board is different. The children who get jobs are either of CBSE or ICSE board. As far as the standard of education is concerned children appearing through state boards cannot cope up with them.... (*Interruptions*) Secondly, there is acute shortage of teachers in most schools that the State Governments are running even after spending money especially in my State of Jharkhand. The money given under RUSA (Rashtriya Uchchatar Shiksha Abhiyan) are utilized to build buildings but due to lack of teachers in schools, schools and colleges are not imparting education.... (*Interruptions*) I know these two are on the concurrent list. How the Government of India will make these 374 districts educationally forward under the new education policy of the Hon. Prime Minister? (*Interruptions*)

SHRI DHARMENDRA PRADHAN: Hon. Speaker Sir, Hon. Member is right.... (Interruptions) Education being a nominated subject in the concurrent list, the Government of India has the responsibility to provide financial grants. ... (Interruptions) But the responsibility of implementing it basically lies with the state government. ... (Interruptions) Despite all this, just like the day before yesterday, the Hon. Prime Minister gave financial grants to 6,207 schools under 'PM Shri Schools' by giving financial grants to further upgrade schools in India. ... (Interruptions) Along with this, the sharing of responsibilities under our federal system the responsibility with regard to implementation lies with states. ... (Interruptions) I appreciate the concern of the Hon. Member. ... (Interruptions) I will still talk to those states on how

to implement the schemes of the Government of India accurately keeping in mind the National Education Policy. ... (*Interruptions*)

DR. NISHIKANT DUBEY: Hon. Speaker, Hon. Prime Minister has taken the lead for the advancement of education in the country. ... (Interruptions) Central schools and central colleges are built in the country. ... (Interruptions) We have always seen this, in the list we have got, there are 12 such districts in Jharkhand, which are educationally backward. ... (Interruptions) all of these are also aspirational districts. ... (Interruptions) The Government of India has a criterion of 112 aspirational districts. ... (Interruptions) Out of these districts, six districts are in Santhal Parganas, one area belongs to Hon. Minister of State for Education, Shrimati Annapurna Devi ji, which is adjacent to us is Giridih.... (Interruptions) Out of the 12 districts in Jharkhand, eight are such which are in and around Santhal Parganas. ... (Interruptions) But because central universities are influential, they are built in places like Ranchi or in state capitals. ... (Interruptions)

Hon. Speaker Sir, through you I would like to request to the Hon. Minister that, will you open a unit of Central University in Santhal Pargana or a campus of Ranchi, Central University, so that we can do our bit to promote education? ...(Interruptions)

SHRI DHARMENDRA PRADHAN: Hon. Speaker Sir, I would again like to humbly submit that the states share a major responsibility in the process of opening a university or a central school.... (*Interruptions*) I would like to assure the respected Member that the new edition of 'PM-USHA' – Pradhan Mantri Uchchatar Shikshan Abhiyan, which will run from the year 2023-24 to the year 2025-26, will give priority to the aspirational districts of the states. ... (*Interruptions*)

[ENGLISH]

SHRI N. REDDEPPA: Sir, what are the steps that the Government has undertaken to ensure that educational institutions like Eklavya Schools across all the districts of Andhra Pradesh, especially in Chittoor district, do not suffer? ... (*Interruptions*)

[TRANSLATION]

SHRI DHARMENDRA PRADHAN: Hon. Speaker Sir, the responsibility of Eklavya Schools lies with the Department of Tribal Welfare of the Government of India.... (*Interruptions*) with regard to the information about Chittoor I will discuss with my fellow Minister and inform the Hon. Member about it. ... (*Interruptions*)

HON. CHAIRPERSON: Question No. - 143, Shri Rakesh Singh ji.

... (*Interruptions*)

(Q. 143)

SHRI RAKESH SINGH: Hon. Speaker Sir, first of all, I would like to express my gratitude to the Hon. Prime Minister whose determination and vision has propelled India to become the fifth largest economy in the world leaving behind even a developed country like England. ...(Interruptions) We are poised to become the third largest economy in the world in the near future. ... (Interruptions)

Hon. Speaker Sir, I will ask both my questions at once. ...(Interruptions) My question is that the rating agencies release their figures from time to time to evaluate the economy. ... (Interruptions) Whether they are appropriate or inappropriate is another matter but what efforts is the Government making to make our economy perform better? ...(Interruptions)

My second question is that if we believe that our performance is better, then what are our criteria or basis for believing so? Thank you. ...(*Interruptions*)

SHRI PANKAJ CHAUDHARY: Sir, I want to tell the Hon. Member that ever since our Government has been formed, the country has started working seriously in this direction under the leadership of the Hon. Prime Minister.... (*Interruptions*) If you see, there are programmes like Make in India to Manufacturing in India, Start Up India, etc.... (*Interruptions*) The 29 labour laws were simplified and four labour codes were enacted.... (*Interruptions*) There were many such laws in this country, which were

years old in some places.... (Interruptions) laws like Cigar Assistant for Churchill.... (Interruptions) We have abolished thousands of such laws so that simplification can take place.... (Interruptions) GST was successfully implemented according to One Nation-One Tax.... (Interruptions) The problems that were there in income tax, faceless were successfully brought in.... (Interruptions) That's where the PLI scheme was brought....(Interruptions) The National Monetization Pipeline was introduced.... (Interruptions) PM Gati Shakti was launched....(Interruptions) In addition to these structural reforms, the Government of India has placed unprecedented emphasis on increasing capital expenditure.... (Interruptions) That is why our gross capital formation has increased tremendously.... (Interruptions) Its qualitative effect is visible in the form of strengthening the economy....(Interruptions) For all these reasons, I can say that our economy is growing at a fast pace.... (Interruptions)

Sir, as far as the second question of the Hon. Member is concerned, on what basis are we saying this.... (Interruptions) In the year 2022, before this, when the COVID pandemic was sweeping the whole world, India was not immune to it either.... (Interruptions) But even after that, real GDP grew at 7.2 percent in the year 2022.... (*Interruptions*) Which was one of the fastest growing economies in the world during the year...(*Interruptions*) Thus, the growth rate of the Indian economy is very good.... (Interruptions) Interest rates in India are also better than other economies of the world.... (Interruptions) As far as the exchange rate against the dollar is concerned, whether it is the Japanese yen, or the Korean won, India's rupee has been relatively stable compared to these Asian currencies.... (Interruptions) Similarly, if you look at India in the Global Innovation Index, it has reached 40th position.... (*Interruptions*) The Indian stock market has also performed better than countries like the US, Japan, China and Taiwan and investors have received high returns.... (Interruptions) The decline in inflation in India has increased investor attraction towards Indian assets, securities and all indicators of the Indian economy are performing well.... (Interruptions) On this basis, I can say that the Indian economy is not only doing well, but is performing very well.... (*Interruptions*) Thank you.

HON. SPEAKER: Ask your supplementary question.

... (Interruptions)

SHRI RAKESH SINGH: Sir, both my questions have been completed. I have asked both questions at the same time.... (*Interruptions*)

*WRITTEN ANSWERS TO QUESTIONS

(Starred Question Nos. 144 to 160 Unstarred Question Nos. 1611 to 1840)

^{*} For Questions, please refer to Master copy of English version, placed in Library.

HON. SPEAKER: You don't want the Question Hour. You don't want the House to transact the business. The House stands adjourned to meet again at two o'clock today.

11.13 hrs

The Lok Sabha then adjourned till Fourteen of the Clock

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Dr. (Prof.) Kirit Premjibhai Solanki in the Chair)

... (Interruptions)

14.0½ hrs

At this stage, Shri Kodikunnil Suresh, Sushri Mahua Moitra, Shri Dayanidhi Maran and some other Hon. Members came and stood on the floor near the Table.

... (Interruptions)

[TRANSLATION]

HON. CHAIRPERSON: Hon. Members, I have received notices for adjournment motion from some Hon. Members. The Hon. Speaker has not given permission for any notice of any adjournment motion.

... (Interruptions)

14.02 hrs

PAPERS LAID ON THE TABLE

HON. CHAIRPERSON: Now the papers will be laid on the Table.

Item No. -2, Shri Pralhad Joshi ji.

[ENGLISH]

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI): Sir, on behalf of Shri Rao Inderjit Singh, I beg to lay on the Table

(1) A copy of the Company Secretaries (Amendments) Regulations, 2023 (Hindi and English versions) published in Notification No. 710/1(M)/2 in Gazette of India dated 3rd April, 2023 under Section 40 of the Company Secretaries Act, 1980.

[Placed in Library, See No. LT 9752/17/23]

- (2) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Cost & Works Accountants Act, 1959: -
 - (i) Notification No. EI-2023/1 published in Gazette of India dated 31st March, 2023 notifying dates, mentioned therein, for conduct of elections to the Council and Regional Councils for the year 2023 of the Institute of Cost Accountants of India.
 - (ii) Notification No. EI-2023/2 published in Gazette of India dated 31st March, 2023 notifying total number of members to be elected to the Council from all regional constituencies of the Institute of Cost Accountants of India.
 - (iii) Notification No. EL-2023/3 published in Gazette of India dated 31st March, 2023 notifying elections to the Regional Councils of the Institute of Cost Accountants of India.
 - (iv) Notification No. EL-2023/4 published in Gazette of India dated 31st March, 2023 notifying constitution of the Regional Councils of the Institute of Cost Accountants of India.

(v) Notification No. EL-2023/5 published in Gazette of India dated 31st March, 2023 notifying payment of fee for elections to the Council and election to the four Regional Councils of the Institute of Cost Accountants of India.

- (vi) Notification No. EL-2023/6 published in Gazette of India dated 31st March, 2023 notifying payment of security deposit for the elections to the Council and elections to the four Regional Councils of the Institute of Cost Accountants of India.
- (vii) Notification No. EL-2023/7 published in Gazette of India dated 31st March, 2023 notifying recognition of qualifications for the purpose of sub-rule (4) of Rule 9 read with Schedule 4 of the Cost and Works Accountants (Election to the Council) Rules, 2006.
- (viii) Notification No. EL-2023/8 published in Gazette of India dated 31st March, 2023 notifying list of members eligible to vote (List of voters) from the various constituencies for elections to the Twenty-first Council and the four Regional Councils of the Institute of Cost Accountants of India.
- (ix) Notification No. EL-2023/9 published in Gazette of India dated 31st March, 2023 notifying ceiling of expenditure to be incurred by a candidate for elections to the Council and the Regional Councils.
- (x) Notification No. EL-2023/31 published in Gazette of India dated 18th July, 2023 notifying members, mentioned therein, who have been declared elected to the Twenty first Council of the Institute of Cost Accountants of India for the Term 2023-2027.
- (xi) Notification No. EL-2023/32 published in Gazette of India dated 18th July, 2023 notifying members, mentioned therein, who have

been declared elected to the four Regional Councils of the Institute of Cost Accountants of India for the Term 2023-2027.

[Placed in Library, See No. LT 9753/17/23]

(3) A copy of the Chartered Accountants (Amendment) Regulations, 2023 (Hindi and English versions) published in Notification No. 1-CA (7)/201/2023 in Gazette of India dated 23rd December, 2022, under Section 30B of the Chartered Accountants Act, 1949.

[Placed in Library, See No. LT 9754/17/23]

... (Interruptions)

[TRANSLATION]

HON. CHAIRPERSON: Item No.-3, Shri Pralhad Joshi.

[ENGLISH]

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI): Sir, on behalf of Shri Arjun Ram Meghwal, I beg to lay on the Table: -

(1) A copy of Output-Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Culture for the year 2023-2024.

[Placed in Library, See No. LT 9755/17/23]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2020-2021.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2020-2021, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2020-2021.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 9756/17/23]

[TRANSLATION]

... (Interruptions)

HON. CHAIRPERSON: Item No.-4, Shri Ashwini Kumar Choubey ji.

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ASHWINI KUMAR CHOUBEY): Hon. Chairperson, I beg to lay the following papers on the Table: -

(1) A copy of the Commission for Air Quality Management in National Capital Region and Adjoining Areas (Imposition, Collection and Utilization of Environmental Compensation on Stubble Burning) Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R. 322(E) in Gazette of India dated the 28th April, 2023 under sub-section (3) of Section 25 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021.

[Placed in Library, See No. LT 9757/17/23]

(2) A copy of the Annual Accounts (Hindi and English version) of the Commission for Air Quality Management in National Capital Region

and Adjoining Areas, New Delhi, for the year 2021-2022, together with the Audit Report thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 9758/17/23]

- (4) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986: -
 - (i) The Environment (Protection) Third Amendment Rules, 2023 published in Notification No. G.S.R. 414(E) in Gazette of India dated 5th June, 2023.
 - (ii) The Environment (Protection) Amendment Rules, 2023 published in Notification No. G.S.R. 373(E) in Gazette of India dated 17th May, 2023, together with a Corrigendum thereto published in Notification No. G.S.R. 435(E) dated 14th June, 2023.
 - (iii) The Environment (Protection) Second Amendment Rules, 2023 published in Notification No. G.S.R. 376(E) in Gazette of India dated 19th May, 2023.
 - (iv) The Environment (Utilisation of Crop Residue by Thermal Power Plants) Rules, 2023 published in Notification No. G.S.R. 499(E) dated 12th July, 2023.
 - (v) The Environment (Protection) Fourth Amendment Rules, 2023 published in Notification No. G.S.R. 436(E) in Gazette of India dated 14th June, 2023.

[Placed in Library, See No. LT 9759/17/23]

(5) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Environment (Protection) Act, 1986: -

(i) G.S.R. 282(E) published in Gazette of India dated 11th April, 2023 making certain amendments in Notification No. G.S.R. 45(E) dated 19th January, 2018.

(ii) S.O. 6035(E) published in Gazette of India dated 23th December,2022 making certain amendments in the Notification No.S.O.489(E) dated the 30th April, 2003.

[Placed in Library, See No. LT 9760/17/23]

- (6) A copy each of the following Notifications (Hindi and English version) under sub-section (2) of section 63 of the Wild Life (Protection) Act, 1972: -
 - (i) The Wild Life Disposal of Wild Animal Article Rules, 2023, published in Notification No. G.S.R. 501(E) in Gazette of India dated 12th July, 2023.
 - (ii) The Breeder of Species Licence Rules, 2023, published in Notification No. S.O. 1950(E) dated 27th April, 2023.

[Placed in Library, See No. LT 9761/17/23]

(7) A copy of the Notification No. S.O.1394 (E) (Hindi and English versions) published in Gazette of India dated 23th March, 2023, notifying 1st day of April, 2023 as the date on which the Wild Life (Protection) Amendment Act, 2022 shall come into force, issued under sub-section (2) of Section 1 of of the said Act.

[Placed in Library, See No. LT 9762/17/23]

... (Interruptions)

HON. CHAIRPERSON: Item No.-5, Shri Pankaj Chaudhary.

[ENGLISH]

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI): Sir, on behalf of Shri Pankaj Chaudhary, I lay on the Table: -

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:
 - (i) The Securities and Exchange Board of India (Ombudsman) (Repeal) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/138 in Gazette of India dated 3rd July, 2023.
 - (ii) The Securities and Exchange Board of India (Employees' Service) (Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/129 in Gazette of India dated 15th May, 2023.

[Placed in Library, See No. LT 9763/17/23]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 15 of the Government Savings Promotion Act, 1873: -
 - (i) The Kisan Vikas Patra (Second Amendment) Scheme, 2023 published in Notification No. G.S.R.324(E) in Gazette of India dated 28th April, 2023.
 - (ii) The National Savings (Monthly Income Account) (Third Amendment) Scheme, 2023 published in Notification No. G.S.R.325(E) in Gazette of India dated 28th April, 2023.
 - (iii) The Senior Citizens' Savings (Third Amendment) Scheme, 2023 published in Notification No.G.S.R.326(E) in Gazette of India dated 28th April, 2023.

(iv) The National Savings Time Deposit (Second Amendment) Scheme, 2023 published in Notification No. G.S.R.327(E) in Gazette of India dated 28th April, 2023.

- (v) The National Savings Certificates (VIII issue) (Second Amendment) Scheme, 2023 published in Notification No. G.S.R.328(E) in Gazette of India dated 28th April, 2023.
- (vi) The Sukanya Samriddhi Account (Amendment) Scheme, 2023 published in Notification No. G.S.R.329(E) in Gazette of India dated 28th April, 2023.
- (vii) The National Savings Recurring Deposit (Amendment) Scheme, 2023 published in Notification No. G.S.R.330(E) in Gazette of India dated 28th April, 2023.
- (viii) The Mahila Samman Savings Certificate, 2023 published in Notification No. G.S.R.237(E) in Gazette of India dated 31st March, 2023.
- (ix) The Government Savings Promotion General (Amendment) Rules, 2023 published in Notification No. G.S.R.238(E) in Gazette of India dated 31st March, 2023.
- (x) The National Savings (Monthly Income Account) (Amendment) Scheme, 2023 published in Notification No. G.S.R.239(E) in Gazette of India dated 31st March, 2023.
- (xi) The Senior Citizens' Savings (Amendment) Scheme, 2023 published in Notification No. G.S.R.240(E) in Gazette of India dated 31st March, 2023.
- (xii) The Government Savings Promotion General (Second Amendment)
 Rules, 2023 published in Notification No. G.S.R.488(E) in
 Gazette of India dated 3rd July, 2023.

(xiii) The Post Office Savings Account (Amendment) Scheme, 2023 published in Notification No. G.S.R.489(E) in Gazette of India dated 6th July, 2023.

(xiv) The National Savings (Monthly Income Account) (Fourth Amendment) Scheme, 2023 published in Notification No. G.S.R.490(E) in Gazette of India dated 6th July, 2023.

[Placed in Library, See No. LT 9764/17/23]

(3) A copy of the Notification No. G.S.R.505(E) (Hindi and English versions) published in Gazette of India dated 14th July, 2023, together with an explanatory memorandum making certain amendments in the Notification No. 18/2022-Central Excise, dated 19th July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude under sub-section (2) of Section 38 of Central Excise Act, 1944.

[Placed in Library, See No. LT 9765/17/23]

(4) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2022-2023.

[Placed in Library, See No. LT 9766/17/23]

- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 24 of the Coinage Act, 2011: -
 - (i) The Coinage (Issue of Commemorative coin on the occasion of 50 YEARS OF PROJECT TIGER) Rules, 2023 published in Notification No. G.S.R.212(E) in Gazette of India dated 23rd March, 2023.
 - (ii) The Coinage (Issue of Commemorative coin on the occasion of "DIAMOND JUBILEE YEAR OF CENTRAL BUREAU OF INVESTIGATION") Rules, 2023 published in Notification No. G.S.R.234(E) in Gazette of India dated 29th March, 2023.

(iii) The Coinage (Issue of Commemorative coin on the occasion of "100th Episode of Mann Ki Baat") Rules, 2023 published in Notification No. G.S.R.310(E) in Gazette of India dated 20th April, 2023.

- (iv) The Coinage (Issue of Commemorative coin on the occasion of NATIONAL TECHNOLOGY DAY – 25TH ANNIVERSARY OF OPERATION SHAKTI) Rules, 2023 published in Notification No. G.S.R.339(E) in Gazette of India dated 3rd May, 2023.
- (v) The Coinage (Issue of Commemorative coin on the occasion of Inauguration of New Parliament Building) Rules, 2023 published in Notification No. G.S.R.389(E) in Gazette of India dated 25th May, 2023.

[Placed in Library, See No. LT 9767 /17/23]

(6) A copy of the Notification No. SEBI/LAD-NRO/GN/2023/133 (Hindi and English versions) published in Gazette of India dated 19th June, 2023 appointing 1st day of September, 2023 as the date on which the provisions of the Securities and Exchange Board of India (Stock Brokers) Regulations, 1992 shall come into force issued under the Securities and Exchange Board of India Act, 1992.

[Placed in Library, See No. LT 9768/17/23]

(7) A copy of the Statement (Hindi and English versions) on Market Borrowing by Central Government during the year 2022-2023.

[Placed in Library, See No. LT 9769/17/23]

(8) A copy of the Annual Report (Hindi and English versions) of the International Financial Services Centres Authority, Gandhinagar, for the year 2022-2023.

[TRANSLATION]

... (Interruptions)

HON. CHAIRPERSON: Item No.-6, Shri Rameshwar Teli.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI RAMESHWAR TELI): Hon. Chairperson, I beg to lay the following papers on the Table: -

(1) A copy of the Notification No. S.O.2060(E) (Hindi and English versions) published in Gazette of India dated 3rd May, 2023 appointing the 3rd day of May, 2023 as the date on which certain provisions of the Code on Social Security, 2020 mentioned therein, shall come in force, issued under sub-section (3) of Section 1 of the Code on Social Security, 2020.

[Placed in Library, See No. LT 9771 /17/23]

[Placed in Library, See No. LT 9770 /17/23]

(2) A copy of the Notification No. S.O.2061(E) (Hindi and English versions) published in Gazette of India dated the 3rd May, 2023 notifying implementation of direction contained in the Hon'ble Supreme Court judgment dated the 4th November, 2022 in Civil Appeal No. 8143-8144 of 2022 [SLP (C) No. 8658-8659 of 2019] issued under sub-section (1) of Section 16 of the Code on Social Security, 2020,..

[Placed in Library, See No. LT 9772/17/23]

- (3) A copy of the Financial Estimates and Performance Budget (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 9773/17/23]

... (Interruptions)

HON. CHAIRPERSON: Item No.-7, Shrimati Annpurna Devi.

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRIMATI ANNPURNA DEVI): Hon. Chairperson, I beg to lay the following papers on the Table: -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of Samagra Shiksha, Uttar Pradesh, for the year 2021-2022.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the Working of Samagra Shiksha, Uttar Pradesh , for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9774/17/23]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, U.T. of Dadra and Nagar Haveli and Daman and Diu, for the year 2021-2022 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of Samagra Shiksha, U.T. of Dadra and Nagar Haveli and Daman and Diu, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 9775/17/23]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Tripura, for the year 2021-2022.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Samagra Shiksha, Tripura, for the year 2021-2022.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 9776/17/23]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Sikkim, for the year 2021-2022.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the Working of Samagra Shiksha, Sikkim, for the year 2021-2022.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 9777/17/23]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of Samagra Shiksha, Mizoram for the year 2021-2022.
 - (ii) A copy of the Review (Hindi and English versions) by Government of the Working of Samagra Shiksha, Mizoram for the year 2021-2022.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 9778/17/23]

(11) (i) A copy of the Annual Report (Hindi and English versions) of Samagra Shiksha, Arunachal Pradesh, for the year 2021-2022.

(ii) A copy of the Review (Hindi and English versions) by Government of the working of Samagra Shiksha, Arunachal Pradesh, for the year 2021-2022.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. LT 9779/17/23]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of Samagra Shiksha, Manipur for the year 2021-2022.
 - (ii) A copy of the Review (Hindi and English versions) by Government on the working of Samagra Shiksha, Manipur, for the year 2021-2022.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library, See No. LT 9780/17/23]

... (Interruptions)

HON. CHAIRPERSON: Item No.-8, Shri Subhas Sarkar.

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR. SUBHAS SARKAR): Honourable Chairperson Sir, I beg to lay the following papers on the Table: -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Pune, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Pune for the year 2021-2022, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by Government of the working of the Indian Institute of Information Technology, Pune for the year 2021-2022.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9781/17/23]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of Indian Institute of Information Technology, Una, for the year 2021-2022 alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by Government of the Working of Indian Institute of Information Technology, Una, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 9782/17/23]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Kalyani for the year 2021-2022 alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by Government of the Working of Indian Institute of Information Technology, Kalyani, for the year 2021-2022.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 9783/17/23]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2021-2022.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2021-2022 together with the Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the Working of Indian Institute of Information Technology, Design and Manufacturing, Jabalpur for the year 2021-2022.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 9784/17/23]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Andhra Pradesh, Ananthapuramu, for the years 2018-2019 to 2021-2022 alonwith the audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by Government of the working of the Central University of Andhra Pradesh, Ananthapuramu for the years 2018-2019 to 2021-2022.
- (10) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 9785/17/23]

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Classical Tamil, Chennai, for the year 2021-2022, alongwith the audited accounts.

(ii) A copy of the Review (Hindi and English versions) by Government of the working of the Central Institute of Classical Tamil, Chennai, for the year 2021-2022.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. LT 9786/17/23]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Raipur, for the year 2021-2022, alongwith audited accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the Working of Indian Institute of Management, Raipur, for the year 2021-2022.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library, See No. LT 9787/17/23]

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Indore, for the year 2021-2022, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by Government of the Working of the Indian Institute of Management, Indore, for the year 2021-2022.
- (16) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned in (15) above.

[Placed in Library, See No. LT 9788/17/23]

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Shillong, for the year 2021-2022 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by Government of the working of the Indian Institute of Management, Shillong, for the year 2021-2022.
- (18) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned in (17) above.

[Placed in Library, See No. LT 9789/17/23]

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Kozhikode, for the year 2021-2022 alongwith the Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by Government of the working of the Indian Institute of Management, Kozhikode, for the year 2021-2022.
- (20) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned in (19) above.

[Placed in Library, See No. LT 9790/17/23]

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Sirmaur, for the year 2021-2022, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by Government of the working of the Indian Institute of Management, Sirmaur, for the year 2021-2022.

(22) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned in (21) above.

[Placed in Library, See No. LT 9791/17/23]

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Jammu, for the year 2021-2022, alongwith the audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by Government of the working of the Indian Institute of Management, Jammu for the year 2021-2022.
- (24) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned in (23) above.

[Placed in Library, See No. LT 9792/17/23]

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Rohtak for the year 2021-2022.
 - (ii) A copy of Review (Hindi and English versions) by Government of the working of Indian Institute of Management, Rohtak, for the year 2021-2022.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

[Placed in Library, See No. LT 9793/17/23]

(27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ranchi for the year 2021-2022 alongwith audited accounts.

(ii) A copy of the Review (Hindi and English versions) by Government of the working of the Indian Institute of Management, Ranchi for the year 2021-2022.

(28) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned in (27) above.

[Placed in Library, See No. LT 9794/17/23]

- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Kashipur, for the year 2021-2022 alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by
 Government of the working of Indian Institute of
 Management, Kashipur, for the year 2021-2022.
- (30) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (29) above.

[Placed in Library, See No. LT 9795/17/23]

- (31) (i) A copy of the Annual Report (Hindi and English versions) of National Institute of Technology, Warangal for the year 2021-2022 alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by Government of the Working of the National Institute of Technology, Warangal for the year 2021-2022.
- (32) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (31) above.

[Placed in Library, See No. LT 9796/17/23]

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(33) (i) A copy of the Annual Report (Hindi and English versions) of National Institute of Technology, Meghalaya, for the year 2021-2022 alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by Government of the working of the National Institute of Technology, Meghalaya, for the year 2021-2022.
- (34) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (33) above.

[Placed in Library, See No. LT 9797/17/23]

- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Tiruchirappalli for the year 2021-2022 alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by Government of the working of the Indian Institute of Information Technology, Tiruchirappalli, for the year 2021-2022.
- (36) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (35) above.

[Placed in Library, See No. LT 9798/17/23]

- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kerala, Kasaragod for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Kerala, Kasaragod for the year 2021-2022 together with the Audit Report thereon.

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(iii) A copy of the Review (Hindi and English versions) by Government of the working of the Central University of Kerala, Kasaragod, for the year 2021-2022.

(38) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (37) above.

[Placed in Library, See No. LT 9799/17/23]

- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Ranchi for the year 2021-2022, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by
 Government of the Working of Indian Institute of
 Information Technology, Ranchi for the year 2021-2022.
- (40) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (39) above.

[Placed in Library, See No. LT 9800/17/23]

- (41) (i) A copy each of the Annual Report (Hindi and English versions) of Indian Institute of Information Technology, Bhagalpur, for the years 2020-2021 and 2021-2022.
 - (ii) A copy each of the Annual Accounts (Hindi and English versions) of Indian Institute of Information Technology, Bhagalpur for the years 2020-2021 and 2021-2022, together with the Audit Report thereon.
 - (iii) A copy each of the Review (Hindi and English versions) by the Government of the Working of Indian Institute of Information Technology, Bhagalpur, for the years 2020-2021 and 2021-2022.

(42) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

[Placed in Library, See No. LT 9801/17/23]

- (43) (i) A copy of the Annual Report (Hindi and English versions) of Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha for the year 2021-2022, together with the Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by Government of the Working of Mahatma Gandhi Antarrashtriya Hindi University, Wardha for the year 2021-2022.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.

[Placed in Library, See No. LT 9802/17/23]

- (45) A copy of the Annual Accounts (Hindi and English versions) of the North Eastern Hill University, Shillong, for the year 2021-2022 together with the Audit Report thereon.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.

[Placed in Library, See No. LT 9803/17/23]

(47) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2020-2021 together with the Audit Report thereon.

(48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.

[Placed in Library, See No. LT 9804/17/23]

- (49) (i) A copy each of the Annual Report (Hindi and English versions) of the Central University of South Bihar, Gaya, for the years 2020-2021 and 2021-2022.
 - (ii) A copy each of the Annual Accounts (Hindi and English versions) of Central University of South Bihar, Gaya for the years 2020-2021 and 2021-2022 together with the Audit Report thereon.
 - (iii) A copy each of the Review (Hindi and English versions) by Government of the working of the Central University of South Bihar, Gaya, for the years 2020-2021 and 2021-2022.
- (50) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at [49] above.

[Placed in Library, See No. LT 9805/17/23]

- (51) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Tiruchirappalli, for the year 2021-2022, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Tiruchirappalli, for the year 2021-2022.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.

[Placed in Library, See No. LT 9806/17/23]

(53) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Lucknow, for the year 2021-2022, alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by Government of the working of the Indian Institute of Information Technology, Lucknow, for the year 2021-2022.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.

[Placed in Library, See No. LT 9807/17/23]

- (55) (i) A copy each of the Annual Report (Hindi and English versions) of the Pondicherry University, Puducherry , for the year 2020-2021.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Puducherry, for the year 2020-2021 together with the Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Puducherry, for the year 2020-2021.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.

[Placed in Library, See No. LT 9808/17/23]

- (57) A copy of the Annual Accounts (Hindi and English versions) of Manipur University, Imphal, for the year 2021-2022, together with the Audit Report thereon.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.

[Placed in Library, See No. LT 9809/17/23]

(59) (i) A copy of the Annual Report (Hindi and English versions) of Rajiv Gandhi University, Domukh, for the year 2021-2022.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of Rajiv Gandhi University, Domukh for the year 2021-2022, together with the Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of Rajiv Gandhi University, Domukh, for the year 2021-2022.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.

[Placed in Library, See No. LT 9810/17/23]

- (61) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2021-2022, together with and Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Hyderabad, Hyderabad, for the year 2021-2022.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.

[Placed in Library, See No. LT 9811/17/23]

(63) (i) A copy of the Annual Report (Hindi and English versions) of the Tripura University, Suryamaninagar , for the year 2021-2022.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Tripura University, Suryamaninagar, for the year 2021-2022, together with the Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tripura University, Suryamaninagar, for the year 2021-2022.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.

[Placed in Library, See No. LT 9812/17/23]

- (65) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Puducherry, for the year 2021-2022 together with the Audited Report thereon.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.

[Placed in Library, See No. LT 9813/17/23]

- (67) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 46 of the Mizoram University Act, 2000: -
 - (i) The Mizoram University (Amendment) Statutes, 2022 published in Notification No. F.No.5-40/Estt.I/19/4. in Gazette of India dated 11th July, 2022.
 - (ii) The Amendment to the Ordinance OA-1 "On Assignment of Departments to Schools of Studies" published in Notification No. F.No.5-40/ Estt.I /19/6. in Gazette of India dated 11th July, 2022.

[Placed in Library, See No. LT 9814/17/23]

(68) A copy each of the following Notifications (Hindi and English versions) under section 28 of the University Grants Commission Act, 1956: -

- (i) The University Grants Commission (Conferment of Autonomous Status upon Colleges and Measures for Maintenance of Standards in Autonomous Colleges) Regulations, 2023 published in Notification No. F.No.1-18/2021 (CPP-II) in Gazette of India dated 3rd April, 2023.
- (ii) The University Grants Commission (Institutions deemed to be Universities) Regulations, 2023 published in Notification No. F.1-1/2021 (CPP-I/DU). in Gazette of India dated 2nd June, 2023.

[Placed in Library, See No. LT 9815/17/23]

- (69) A copy of the Annual Accounts (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2021-2022, together with Audited Report thereon.
- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.

[Placed in Library, See No. LT 9816/17/23]

- (71) A copy each of the Annual Accounts (Hindi and English versions) of Mahatma Gandhi Central University, East Champaran, for the years 2020-2021 and 2021-2022, together with the Audit Report thereon.
- (72) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at [71] above.

[Placed in Library, See No. LT 9817/17/23]

(73) A copy of the Notification No. NO.NU/ORD-01/2023-4978(E) (Hindi and English versions) published in Gazette of India dated 1st February, 2023 notifying certain amended and new Ordinances of

Nagaland University, under sub-section (2) of Section 47 of the Nagaland University Act, 1989.

[Placed in Library, See No. LT 9818/17/23]

... (Interruptions)

HON. CHAIRPERSON: Item No.-9, Dr. Bhagwat Kishanrao Karad.

... (Interruptions)

HON. CHAIRPERSON: Item No.-10, Er. Guman Singh Damor.

[ENGLISH]

14.03hrs

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

25th and 26th Reports

- **ER. GUMAN SINGH DAMOR (RATLAM):** Sir, I beg to present the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2023-24): -
- 1. Twenty-fifth Report (Seventeenth Lok Sabha) on the subject 'Role of Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) in formulation, implementation and monitoring of reservation policy'

pertaining to the Ministry of Personnel, public Grievances and Pensions

(Department of Personnel and Training).

2. Twenty-sixth Report (Seventeenth Lok Sabha) on action taken by the

Government on the recommendations contained in the Fourteenth Report (17th

Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled

Tribes on the subject 'Reservation for Scheduled Castes and Scheduled Tribes

in Public Sector Banks/Financial Institutions/Reserve Bank of India and credit

facilities and other benefits being provided by such Institutions/Banks to the

Scheduled Castes/Scheduled Tribes with special reference to the Life Insurance

Corporation of India (LIC)' pertaining to the Ministry of Finance.

[TRANSLATION]

... (Interruptions)

HON. CHAIRPERSON: Item No.-11, Shri P.P. Chaudhary ji.

14.03½hrs

COMMITTEE ON EXTERNAL AFFAIRS

Statement

[TRANSLATION]

SHRI P. P. CHAUDHARY (PALI): Hon. Chairperson, I beg to lay on the Table the Statement (Hindi and English versions) showing the action taken by the Government on the observations/recommendations contained in the 17th Report of the Committee regarding the action Taken by the Government on the Observations/Recommendations contained in the 13th Report of the Committee on Foreign Affairs (17th Lok Sabha) on the subject 'COVID-19 Pandemic: Global Response, India's Contribution and Future Plan'.... (*Interruptions*)

HON. CHAIRPERSON: Item No.-12, Shri Pankaj Chaudhary.

14.04½ hrs

STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO. 680 DATED 06.02.2023 REGARDING 'EDUCATION CESS' ALONGWITH REASONS FOR DELAY*

[TRANSLATION]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY): Hon. Chairperson, I beg to lay on the Table a statement correcting the reply given on the 6th February, 2023 of the Unstarred Question No. 680 asked by Shri T.R. Baalu, Member of Parliament, regarding 'Education Cess'.

^{*} Laid on the Table and also placed in Library See No. LT 9746/17/23.

[ENGLISH]

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EPaper to be laid on the Table of Lok Sabha"

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STATEMENT TO BE LAID BY THE MINISTER OF STATE PARTIES WINISTER OF THE UNSTARRED QUESTION NO. 680 GIVEN IN THE LOK SABHA ON 06.02.2023 REGARDING EDUCATION CESS

I beg to correct the Part (a) to (d) given in the answer to Unstarted Question No. 680 in the Lok Sabha on 06.02.2023 regarding "Education Cess" as follows:

. :	(a) whether	
	Education Cess	
٠,	collected by	For Read
İ	Gevernment is	
ĺ	transferred, for the	
	Ministry of	Ministry of Education is eligible for 60% and Ministry of Education is eligible for 60% and
-	Education in full	15% of the total proceeds of Health & 15% of the total proceeds of Health &
ŀ	every year;	Education Cess to Prarambhik Shiksha Kosh Education Cess to Prarambhik Shiksha Kosh
.1		(PSK) and Madhyamik and Uchchtar Shiksha (PSK) and Madhyamik and Uchchtar Shiksha
٠:	(b) if so, the details	Kosh** (MUSK) respectively. The following Kosh (MUSK)** respectively. The following
٠ļ	thereof for the last	table shows the actual transfer of share to the table shows the actual transfer of share to the
**:	five years;	Ministry of Education during last 5 years: Ministry of Education during last 5 years:
	variation of the contract of t	(Rs. in Crore)
İ	(c) which her there has	Financial Cess Eligible Total Financial Cess Eligible Total
	been any shortfalls in	
	transferring the said	under share of allocated under share of allocated to
	cess and if so, the	Health & Ministry to Ministry Health & Ministry of Ministry of
٠	details thereof and if	Education of Education Education Education
	not, the reasons	Cess Education Education Cess
	therefor ; and	20:8-19 4:177.44 28412.43 25227.90 2018-19 4:1177.44 30883.08 25227.90
		2019-20 39131.09 27000.45 41308.60 2019-20 39131.09 29348.32 41308.60
:	(d) the extent to	2020-21 35821.54 24716.86 50729.61 2020-21 35821.54 26866.16 50729.61
	which the realization	2021-22 52732.33 36385.31 56788.25 2021-22 52732.33 39549.25 56788.25
	of targets have been	2022-23* 62500.01 43125.01 62350.00 2022-23* 62500.01 46875.01 62350.00
	impacted because of the said shortfalls in	Total 231362.41:159640.06;236404.36** Total 231362.41;173521.82;236404.36**
	transfer of education	*Revised Estimates 2022-23 * Revised Estimates 2022-23 :
		** The Reserve Fund related to the MUSK has not ** The Reserve Fund related to the MUSK has not
	cess to the Ministry of Education?	been created but the amount is being utilized by the been created but the amount is being utilized by the
	of Boucanon?	Ministry of Education for the Schemes Ministry of Education for the Schemes

The inconvenience caused is regretted.

972

"Paper-to be laid on the Table of Lok Sabha" -



STATEMENT GIVING REASONS FOR DELAY IN MAKING CORRECTION STATEMENT IN RESPECT OF LOK SABHA UNSTARRED QUESTION NO. 680 DATED 06.02.2023 ASKED BY SHRI T. R. BAALU REGARDING "EDUCATION CESS"

Lok Sahha Unstarred Question No. 680 was answered on 6th February 2023. The reply included information related the eligible percentage share of Ministry of Education out of the total Health & Education Cess collected. This was based on the eligibility of Ministry of Education for 60% and 15% of the total proceeds of Health & Education Cess to Pratambhik Shiksha Kosh (PSK) and Madhyamik and Uchchtar Shiksha Kosh (MUSK) respectively. However, in April 2023, during internal reconciliation/scrutiny of data, it was observed that the information furnished in reply to the above mentioned Parliament Question, particularly the information in column 3 of the Table, was not as per the eligible percentage share of the M/o Education. This was due to an inadvertent calculation mistake where the 'eligible percentage share of Ministry of Education' was taken as 69% (60% for Primary Education and 15% of the 60% for Higher Education) instead of 75% (60% for Primary Education and 15% for Higher Education) of the Health & Education Cess collected.

In view of the above, the Nötice for correcting the reply to the above mentioned Parliament Question could not be sent within a week after the date of reply. The Statement to correct the reply to Untarred Question No. 680 answered on 06.02,2023 is being laid on the table of Lok Sabha during the current Session.

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Government of India Ministry of Finance,

Begarment of Economic Affairs
Lok Sabha
Unstatted Question No. 680
To be suswered on Tagaday, the 6th February, 2823

Education Cess

QUESTION

680. Shri T.R. Baaka

Will the Minister of Finance be pleased to state:

- (a) whether Edisasting Cess collected by Government is transferred to the Vimistry of Education in full every year;
- (b) if so, the details thereof for the last five years;
- (c) whether there has been shorifulls any in transferring the said best and (fish, the details thereof and if not, the reasons therefor, and ______.
- (d) the extent to which the realization of targets has been impacted because of the safe shortfalls in transfer of education cess to the Ministry of Education?

ANSWER

MUNISTER OF STATE IN THE MINISTRY OF FINANCE: (SHRI PANKAJ CHAUDBARY)

(a) to (d)

Ministry of Education is eligible for 60% and 15% of the total proceeds of Heak's and Education Cess to Pratambhik Shiksha Kosh (PSK) and Madhyamik and Uchchiar Shiksha Kosh (MUSK**) respectively. The following table shows the actual transfer of share to the Ministry of Education during last 5 years:

 (Rs. in Crore) Eligible percentage Financial Cess Collected Total Amount allocated to Year under Health & share of Missistry of Ministry of Education Education Cess Education 2018-19 41177.44 28412.43 25227.90 39131.09 2019-20 27000.45 41308.60 2020-21 35821.54 24716.86 50729.61 2021-22 52732.33 36385.30 56788.25 2022-23* 62500.01 43125.01 62350.00 236404.36 Total 23 (362.4) 159640.06

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Revised Estimates 2022-23

^{**}The Reserve Fund related to the MUSK has not been created but the amount is being utilized by Ministry of Education for the schemes

CORRECTED REPLY

974

Government of India Ministry of Finance, Department of Economic Affairs Lok Sabha

Unstarred Question No. 680 Answered on Tuesday the 5th February, 2023

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QUESTION

680. Shri T.R. Balu

Will the Minister of Finance be pleased to state:

- (a) whether Education Coss collected by Government is transferred to the Ministry of Education in full every year;
- (b) if so, the details thereof for the last five years;
- (c) whether there has been any shortfalls any in transferring the said cess and if so, the details thereof and if not, the reasons therefor; and
- (d) the extent to which the realization of targets have been impacted because of the said shortfalls in transfer of education cess to the Ministry of Education?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY)

(a) to (d)

Ministry of Education is eligible for 60% and 15% of the total proceeds of Health & Education Coss to Prarambhik Shiksha Kosh (PSK) and Madhyamik and Uckehtar Shiksha Kosj (MUSK)** respectively. The following table shows the actual transfer of share to the Ministry of Education during last 5 years:

(Rs. in Crore)

			(10, 14, 0, 0)	
Financial	Cess Collected under	Eligible percentage	Total amount allocated to	
Year .	Health & Education	share of Ministry of	Ministry of Education	
	Cess	Education		
2018-19	4(177.441 -	30883.08	25227.90	
2019-20	39131.09	29348.32	41308.60	
2020-21	35821.54	26866.16	50729.61	
2021-22	52732,33	39549.25	56788.25	
2022-23*	62500.01	46875.01	62350.00	
Total	231362.41	173521.82	236404.36**	

^{*}Revised Estimates 2022-23

^{**} The Reserve Fund related to the MUSK has not been created but the amount is being utilized by the Ministry of Education for the schemes.

[TRANSLATION]

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STATEMENT TO BE LAID BY THE MINISTER OF STATE PARTIES WINISTER OF THE WINISTER OF THE WINISTER OF THE WINISTER OF THE WINISTER OF THE UNSTARRED QUESTION NO. 680 GIVEN IN THE LOK SABHA ON 06.02.2023 REGARDING EDUCATION CESS

I beg to correct the Part (a) to (d) given in the answer to Unstarted Question No. 680 in the Lok Sabha on 06.02.2023 regarding "Education Cess" as follows:

(a) v	vhether l								
Education	Cess		275.7						
collected	by		F ₁	òr ·	:		Ŕ	ead	
Gevernment	is		1 455	·					
transferred to	or the.	1.00							N .
Ministry	ਂ ਹੁੰ	Ministry o	f Education	is eligible t	or 60% and	Ministry	of Education	n is eligible	for 60% and
Education in	fall				Health &				f Health &
every year;					niksha: Kosh	Education	i Cess to P	rarambhik S	Shiksha Kosh
					ntar Shirksha	(PSK) an	d Madhyam	ik and Uch	chter Shiksha
(b) if so, the		Kosh** (*	MUSK) resp	ectively. The	e following				he following,
thereof for the	ne last				share to the				f share to the
five years;		Ministry o	f Education			Ministry	of Education	during last	
Per militar					s. in Crore)		<u> </u>		Rs. in Croze)
(c) which for the	A ++ -	Financial	Cess	Eligible	Total	Financial		Lligible	Total
been any short		Year 🗀 💠	Collected			Year		percentage	
transferring th					allocated		under		allocated to
cess and if s			Health &	Ministry	to Ministry				Ministry of
details thereof			Education		of		1	Education	Education
not, the					Education		Cess		<u> </u>
therefor; and		2018-19	41177.44		25227.90	2018-19		30883.08	25227.90
Cost and their		2019-20	39131.09	27000.45	41308.60	2019-20	39131.09	29348.32	41308.60
(d) the extension which the real		2020-21	35821.54	24716.86	50729161	2020-21	35821.54	26866.16	50729.61
of targets hav		2021-22	52732.33	36385.31	56788.25	2021-22	52732.33	39549.25	56788.25
impacted beca	0 0000	2022-23*	62500.01	43125.01	62350.00	2022-23*	62500.01	46875.61	62350.00
the said short		Total	231362.41	159640.06	236404.36**	Total	231362.41	173521.82	236404.36**
transfer of ed		*Revised E	stimates 2022		, 	*Revised E	Estimates 202		- :
cess to the N	(inistry	** The Res	erve Fund re	duted to the	MUSK has no				MUSK has no
of Education?	,				unlized by the				g utilized by th
1		Ministry of	Education fo	r the Scheme	:3 	Ministry o	f Education j	or the Sakeme	3

The inconvenience caused is regretted.

972

"Paper-to be laid on the Table of Lok Sabha" -



STATEMENT GIVING REASONS FOR DELAY IN MAKING CORRECTION STATEMENT IN RESPECT OF LOK SABHA UNSTARRED QUESTION NO. 680 DATED 06.02.2023 ASKED BY SHRI T. R. BAALU REGARDING "EDUCATION CESS"

Lok Sahha Unstarred Question No. 680 was answered on 6th February 2023. The reply included information related the eligible percentage share of Ministry of Education out of the total Health & Education Cess collected. This was based on the eligibility of Ministry of Education for 60% and 15% of the total proceeds of Health & Education Cess to Pratambhik Shiksha Kosh (PSK) and Madhyamik and Uchchtar Shiksha Kosh (MUSK) respectively. However, in April 2023, during internal reconciliation/scrutiny of data, it was observed that the information furnished in reply to the above mentioned Parliament Question, particularly the information in column 3 of the Table, was not as per the eligible percentage share of the M/o Education. This was due to an inadvertent calculation mistake where the 'eligible percentage share of Ministry of Education' was taken as 69% (60% for Primary Education and 15% of the 60% for Higher Education) instead of 75% (60% for Primary Education and 15% for Higher Education) of the Health & Education Cess collected.

In view of the above, the Nötice for correcting the reply to the above mentioned Parliament Question could not be sent within a week after the date of reply. The Statement to correct the reply to Untarred Question No. 680 answered on 06.02.2023 is being laid on the table of Lok Sabha during the current Session.

Government of India Ministry of Finance,

Department of Economic Affairs Lok Sabba Unstarted Question No. 686 To be suswered on Tuesday, the 6th February, 2823

Education Cess

QUESTION

680. Shri T.R. Baaka

Will the Minister of Finance be pleased to state:

- (a) whether Education Coss collected by Government is transferred to the Winistry of naucsition in full every year;
 (b) If so, the details thereof for the last five years;
 (c) whather their limits.
- (c) whether there is been shortfalls any in transferring the said cass and if so, the details thereof and if not, the reasons therefor, and
- (d) the extent to which the realization of targets has been impacted because of the said shortfalls in transfer of education cess to the Ministry of Education?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE: (SHRI PANKAJ CHAUDHARY)

(a) to (d)

Ministry of Education is eligible for 60% and 15% of the total proceeds of Health and Education Cess to Pratembhik Shikisha Kosh (PSK) and Madhyamik azid Uchchiar Shikisha Kosh (MUSK**) respectively. The following table shows the actual transfer of share to the Ministry of Education during last 5 years:

		· ·	
Financial	Cess Collected	Eligible percentage	Total Amount allocated to
Year	under Health &	share of Missistry of	Ministry of Education
L	Education Cess;	Education	1.00
2018-19	41177.44	28412.43	25227.90
2019-20	39131.09	27000.45	41308.60
2020-21	35821.54	24716.86	50729.61
2071-22	52732.33 :	36385.31	56788.25
2022-23*	62500.01	431,25.0	62350.00
Total	231362.41	159640.06	236404.36

^{*}Revised Estimates 2022-23

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^{**}The Reserve Fund related to the MUSK has not been created but the amount is being utilized by Ministry of Education for the schemes

CORRECTED REPLY

Government of India Ministry of Finance, Department of Economic Affairs Lok Sabha

Unstarred Question No. 680 Answered on Tuesday the 5th February, 2023

Education Cess Salator of

promotes Character (17) Rustassa in her (17) Whites & State in the Lander, in Promote

QUESTION

680. Shri T.R. Balu

Will the Minister of Finance be pleased to state:

- (a) whether Education Coss collected by Government is transferred to the Ministry of Education in full every year;
- (b) if so, the details thereof for the last five years;
- (c) whether there has been any shortfalls any in transferring the said cess and if so, the details thereof and if not, the reasons therefor; and
- (d) the extent to which the realization of targets have been impacted because of the said shortfalls in transfer of education cess to the Ministry of Education?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY)

(a) to (d)

Ministry of Education is eligible for 60% and 15% of the total proceeds of Health & Education Coss to Prarambhik Shiksha Kosh (PSK) and Madhyamik and Uchchtar Shiksha Kosj (MUSK)** respectively. The following table shows the actual transfer of share to the Ministry of Education during last 5 years:

(Rs. in Crore)

(10, 12)					
Financial	Cess Collected under	Eligible percentage	Total amount allocated to		
Year .	Health & Education	share of Ministry of	Ministry of Education		
	Cess	Education			
2018-19	4[177.44] -	30883.08	25227.90		
2019-20	39131.09	29348.32	41308.60		
2020-21	35821.54	26866.16	50729.61		
2021-22	52732,33	39549.25	56788.25		
2022-23*	62500.01	46875.01	62350.00		
Total	231362.41	173521.82	236404.36**		

^{*}Revised Estimates 2022-23

^{**} The Reserve Fund related to the MUSK has not been created but the amount is being utilized by the Ministry of Education for the schemes.

14.05 hrs

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 340th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2023- 2024) pertaining to the Ministry of Culture*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): Sir, on behalf of Shri Arjun Ram Meghwal, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 340th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2023-24) pertaining to the Ministry of Culture.

[TRANSLATION]

HON. CHAIRPERSON: Item No. – 14, Shri Rajeev Chandrasekhar ji.

... (Interruptions)

HON. CHAIRPERSON: Item No. – 15, Shri B. L. Verma ji.

^{*} Laid on the Table and also placed in Library, See No. LT 9747/17/23.

[ENGLISH]

14.05½ hrs

(iii) Status of implementation of the recommendations /observations contained in

the 243rd Report of the Standing Committee on Home Affairs on Demands for

Grants (2023-24) pertaining to the Ministry of Development of North Eastern

Region*

[TRANSLATION]

THE MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF

NORTH EASTERN REGION AND THE MINISTER OF STATE IN THE

MINISTRY OF COOPERATION (SHRI B. L. VERMA): Hon. Chairperson, I beg

to lay on the Table a statement regarding the status of implementation of the

recommendations/observations contained in the 243rd Report of the Standing

Committee on Home Affairs on Demands for Grants (2023-24) relating to the Ministry

of Development of North-Eastern Region.

... (Interruptions)

HON. CHAIRPERSON: Item No. – 16, Dr. Subhas Sarkar ji.

* Laid on the Table and also placed in Library, See No. LT 9749/17/23.

[ENGLISH]

14.06 hrs

(iv)(a) Status of implementation of the recommendations contained in the 345th Report of the Standing Committee on Education, Women, Children, Youth and Sports on Action Taken by the Government on the recommendations/observations contained in the 337th Report of the Committee on Demands for Grants (2022-23) pertaining to the Department of Higher Education, Ministry of Education*

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR.

SUBHAS SARKAR): Sir, I beg to lay the following statement regarding the status of implementation of the recommendations contained in the 345th Report of the Standing Committee on Education, Women, Children, Youth and Sports on Action Taken by the Government on the recommendations /observations contained in the 337th Report of the Committee on Demands for Grants (2022-23) pertaining to the Department of Higher Education, Ministry of Education.

^{*} Laid on the Table and also placed in Library, See No. LT 9750/17/23.

(b) Status of implementation of the recommendations contained in the 348th Report of the Standing Committee on Education, Women, Children, Youth and Sports on Demands for Grants (2023-24) pertaining to the Department of Higher Education, Ministry of Education*

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR. SUBHAS SARKAR): Sir, I beg to lay the following statement regarding the status of implementation of the recommendations contained in the 348th Report of the Standing Committee on Education, Women, Children, Youth and Sports on Demands for Grants (2023-24) pertaining to the Department of Higher Education, Ministry of Education

... (Interruptions)

^{*} Laid on the Table and also placed in Library, See No. LT 9751/17/23.

14.07 hrs

MATTERS UNDER RULE 377*

[TRANSLATION]

HON. CHAIRPERSON: Hon. Members who have been permitted to raise matters under Rule 377 today and who wish to lay them on the Table may lay the approved text of their matter themselves on the Table within 20 minutes. Only those matters will be deemed to be laid on the Table for which the text of the matter has been received in due time. The rest will be considered lapsed.

... (*Interruptions*)

(i) Need to set up a bench of Odisha High Court in Western Odisha

SHRI BASANTA KUMAR PANDA (KALAHANDI): I would like to draw the attention of the Minister to the fact that the petitioners have to travel 500 KMs to reach the Odisha High Court, Cuttack due to absence of a High Court Bench in West Odisha and this leads to a situation in which people of every class have to face many difficulties and their expenses increase manifold in travelling so some people are not able to file their case in the High Court. Hon'ble Minister is requested to direct the state government and the Chief Justice (Odisha High Court) to identify the place for setting up a High Court bench in a district in Western Odisha. I urge the Government to start a High Court bench in the western region of Odisha at the earliest to reduce the pending cases in the Odisha High Court so that the people of Western Odisha can benefit and the persons belonging to every section of the society can easily access the High Court so as to fight for their rights.

^{*} Treated as laid on the Table.

(ii)Regarding establishment of an AIIMS in Raichur

[ENGLISH]

SHRI RAJA AMARESHWARA NAIK (RAICHUR): Government had announced the establishment of AIIMS in Karnataka. Raichur and Yadgiri are considered most backward Districts and got Special Status under Article 371J. They are included in Transformation of Aspirational Districts programme due to 70 percent SC/ST/OBC population and 59 percent literacy rate. Raichur has most of the population of SC/ST and OBCs who are financially poor and even unable to give good Education, Health facilities to their children. If AIIMS is set up here, Educational and Health facilities will improve for the public and employment opportunities for the unemployed youths will also be created. Dr. D.M. Nanjundappa committee on regional imbalance in Karnataka recommended establishment of a Central University in Kalaburgi and IIT at Raichur. Kalburgi got Central University in 2011 but IIT went to Dharwad. Kalyana Karnataka region is lacking in health facilities and people are dependent on Bengaluru/Pune/Hyderabad for Medical treatment. Raichur has the highest number of infectious diseases cases and 56 to 73 percent of pregnant women/children are malnourished. People are forced to spend more than 76 percent of income on medical treatment. Recently, the Chief Minister of Karnataka has also assured for full infrastructure support if AIIMS is setup in Raichur. Therefore, I demand from the Government to establish an AIIMS in Raichur at the earliest.

(iii) Need to run Vande Bharat Express train from Chhapra or Siwan to Delhi, Kolkata and Varanasi

[TRANSLATION]

SHRI JANARDAN SINGH SIGRIWAL (MAHARAJGANJ): My parliamentary constituency Maharajganj is spread over the Siwan and Saran (Chhapra) districts of Saran Division of Bihar. These districts share border with many districts of the eastern part of Uttar Pradesh. In such a situation, while travelling through rail, Chhapra Junction and Siwan Junction of the North Eastern Railway are generally used by the common people of Uttar Pradesh and Bihar. Today, "Vande Bharat" train is being run for rail movement within the country in a short time at a fast pace in the direction of creating a self-reliant India. Therefore, I also demand in the public interest that a Vande Bharat train should be run from Chhapra Jn. or Siwan Jn to Delhi, Kolkata and Varanasi.

Therefore, Hon. Railway Minister is requested to operate a Vande Bharat train from Chhapra Jn. or Siwan Jn. as soon as possible so that the common people of North Bihar including our parliamentary constituency can get the benefit of modern rail facility.

(iv) Need to cancel the license of seed company distributing substandard maize seed to farmers in Madhya Pradesh

DR. DHAL SINGH BISEN (BALAGHAT): This year, farmers in almost all the districts of Madhya Pradesh including Seoni district had bought a maize seed of a particular maize seed producing company of Telangana from the local distributors and shopkeepers authorized by the maize seed company but due to the very poor quality of the seeds sold to the farmers germination could not occur. Farmers say that there was no germination after sowing due to which many farmers had to sow the seeds again. As a result of non-germination of seeds, farmers had to bear additional financial burden of re-sowing of maize including the price of seeds, fertilizers, medicines and reploughing and farmers have suffered huge losses. The fields of the farmers are empty due to lack of timely action by the Departmental officers, and the farmers of the entire state, including the farmers of Seoni district have suffered losses due to the maize seeds sold by Advanta Company. A farmer of Seoni district has even attempted self-immolation because of this.

Please cancel the license of this company producing substandard and inferior quality seeds immediately and provide compensation to the farmers.

(v) Regarding stoppage of Jan Shatabdi express or Tejas express train at Rajapur Road Station

SHRI MANOJ KOTAK (MUMBAI NORTH-EAST): I would like to draw the attention of the Hon. Railway Minister towards the problem of railway passengers travelling between Ratnagiri and Kankavli. The 120 kms long railway route between Ratnagiri and Kankavli has stoppage for only four trains — Konkan Express, Sawantwadi Dadar Express, Diva Express and Mandavi Express. Apart from this, no other express train has stoppage at this distance of 120 kms.

I have a humble request to the Hon. Railway Minister Sir to please provide a stoppage of Jan Shatabdi Express or Tejas Express at Rajapur Road station which falls within this distance of 120 kms. More than 12 thousand migrants live between Ratnagiri to Kankavli and around this station who come to earn a living in other places including Mumbai. Having a stoppage at Rajapur Road will bring immense relief and benefit to more than 12 thousand people and will facilitate them to reach their destinations. Also, people of Konkan who migrate to Mumbai and any other place due to employment and want to come to their homes during festivals or holidays will get relief.

(vi) Need to set up a national level sports institute in Haryana Central University SHRI DHARMBIR SINGH (BHIWANI-MAHENDRAGARH): The erstwhile Union Government has established 16 new Central Universities all over the country in 2009. One of these comes under my Lok Sabha constituency. About 6000 thousand children study in this university. There is not a single institute of physical education or sports in this Central University.

Haryana anyway performs well in sports. I request the Union Government to set up a national-level institute of sports in the Central University of Haryana. Secondly, many courses have not been started in the Central University Haryana, Pali (Mahendragarh). All other courses including medical colleges should be started as soon as possible. The Medical College in the University has been announced long ago. However, the medical college has not been started yet and the vacant posts should also be filled as soon as possible so that the students can get benefit.

(vii) Regarding flooding caused by river Ghaggar in Haryana

[ENGLISH]

SUSHRI SUNITA DUGGAL (SIRSA): I want to attract the attention of the Government towards the issue of flooding caused by Ghaggar River in my Parliamentary Constituency in wake of heavy downpour in the region. The Ghaggar River, which flows through 87 villages in the Sirsa parliamentary constituency (49 in Sirsa, 38 in Fatehabad), is currently flowing above the danger mark. This year, situation of flooding in the Sirsa parliamentary constituency of Haryana is particularly severe, which has caused flooding in many villages on both sides of the river. However, the Haryana government, local administration, military, and major social service organizations are providing assistance to affected families, and as an outcome, there have been no reported loss of life or cattle. Some of the identified banks of river, which frequently break, should be fortified to mitigate future similar problems. Therefore, I urge upon the Hon'ble Jal Shakti Minister to provide central financial assistance along with technical support by Ganga Flood Control Commission (GFCC) for flood control and river management not only in the Sirsa Parliamentary constituency but also in Haryana for embankments wherever the Ghaggar River is prone to breaking. This will help to minimise avoidable damages in case of flooding by Ghaggar river due to future heavy rainfalls.

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(viii) Need to provide safety and security to women, children and Dalits [TRANSLATION]

SHRI RAMCHARAN BOHRA (JAIPUR): The crime situation in Rajasthan is deteriorating day by day. I request the Union Government to take cognizance of these issues keeping the safety of women, girls, and Dalits in mind. The Government should then issue appropriate directions to the Rajasthan state government to strengthen law and order in the state.

(ix) Need to extend train services terminating at Ahmedabad up to Rajkot

SHRI MOHANBHAI KUNDARIYA (RAJKOT): I would like to draw the attention of the Railway Minister to the fact that there is a possibility of extending trains up to Rajkot after termination of the journey of many trains at Ahmedabad station and based on the layover period before their next operation. This is why there has been a demand for this extension many times. The track doubling work on the Surendranagar-Rajkot section is on the verge of completion. This includes the availability of a new state-of-the-art pit line at Rajkot, thereby creating an opportunity to extend the said trains. This will benefit both the railways and the passengers of Saurashtra Therefore, I request the Hon. Railway Minister to immediately order the extension of the said trains from Ahmedabad to Rajkot. This will provide convenience not only to the Railways but also to all the citizens of Saurashtra.

(x) Need to amend section 108 of Indian Evidence Act to reduce the period from 7 to 3 years for presuming dead the person(s) whose bodies are not traceable during natural calamities

SHRI RAJENDRA AGRAWAL (MEERUT): Natural calamities like floods, storms, earthquakes and landslides etc. cause loss of life in various parts of the country. In such accidents, the bodies of some of the people who have died are recovered but due to the difficulty in recovering the dead bodies in the affected areas, the bodies of many people are not recovered. According to Section 108 of the Indian Evidence Act, 1872, these possibly dead but missing persons are not presumed dead for seven years. As a result, these affected families do not get the benefits of insurance, compensation etc. and matters related to property etc. also remain stuck. This increases the financial problems of the family which is already suffering from emotional and mental trauma due to the accident. This period of seven years really becomes long to decide on the assumption of death of a person. This period can be reduced by using modern technological facilities. I request the Government to review the rule regarding the assumption of death of persons of unrecovered dead bodies due to natural accidents and make it a maximum of three years instead of the present seven years.

(xi) Need to resume flight services from Nanded to Mumbai, Amritsar, Chandigarh, Delhi and Hyderabad

SHRI PRATAPRAO PATIL CHIKHLIKAR (NANDED): My parliamentary constituency Nanded is the land of Huzoor Sachkhand Guru Gobind Singh ji. After COVID, flight services from Nanded to Delhi and Mumbai and Amritsar/Chandigarh were stopped. Since then all flight services have not been resumed whereas now everything has become normal. Many passengers from Nanded use air services not only from the country but also from abroad. I have written several letters in this regard but till now the flights to Nanded have not been resumed when sufficient number of passengers are also available and the Department also gets good revenue due to this.

I demand from the Government in public interest that flight services from Nanded to Mumbai, Amritsar, Chandigarh, Delhi and Hyderabad should be resumed.

(xii) Need to construct a rail over bridge at level crossing no. 43 between Palanpur and Gandhidham railway lines in Gujarat

SHRI PARBATBHAI SAVABHAI PATEL (BANASKANTHA): There is a big district road called Bhildi Nesda Peplu near Bhildi village under my parliamentary constituency Banaskantha which is the main road connecting Tharad and Deodar tehsils and LC 43 lies on Palanpur Gandhidham Railway double line on this and there is a nearby village Soyla. This road is used by the population of 30 to 40 surrounding villages. Bhildi is a developed area and people passing through it have to face a lot of difficulties due to the gate being closed several times a day. Therefore, there is a dire need to build an overbridge here. Therefore, I request the Hon. Railway Minister to take immediate action for the construction of railway overbridge on LC 43.

(xiii) Regarding problem of water-logging in underpasses of Railway Freight Corridor Project in Akbarpur Parliamentary Constituency

SHRI DEVENDRA SINGH 'BHOLE' (AKBARPUR): I would like to draw the attention of the Government to the problem of obstructed traffic due to waterlogging in underpasses due to faulty construction of underpasses and repair of damaged roads by the executing agencies of DFCCIL under Railway Freight Corridor Scheme in my Lok Sabha constituency Akbarpur (Uttar Pradesh). Due to the continuous movement of heavy vehicles engaged in the construction of Railway Freight Corridor by the Railway Dedicated Freight Corridor Corporation of India under the Ministry of Railways, Kanpur Dehat and District Kanpur Nagar, many roads constructed by the Public Works Department and other departments of the district Kanpur Dehat and District Kanpur Nagar are completely damaged and also due to waterlogging on the railway underpasses constructed by not following the standards, inconveniences being faced by the residents of the area in moving around. I had requested the Chairperson Railway Board on 19.11.2019 to solve the problem and thereafter, when no action was taken I had urged to resolve the issue through Zero Hour in the Lok Sabha House and then I again requested the Chairperson Railway Board through a letter and also in person on 01.06.2021, 04.08.2021 and 01.11.2021. Thereafter, I conducted a site inspection on 13.11.2021 from Bhavpur to Sarsaul and from Kanchausi to Bhavpur on 15.11.2021 in the presence of all the officers and local people. During the inspection, the problem of traffic from dilapidated roads and underpasses constructed against the standards was presented by the local citizens expressing their anger due to the alleged unethical behaviour by the officials of D.F.C.C.L. and the executing agencies and the concerned letters were also forwarded in this regard. The problem of waterlogging in all the underpasses constructed in the construction of freight corridors was mainly reported because the rain water harvesting system was not constructed anywhere for the drainage of water by the executive agencies, and the wrong construction of drains between the underpasses and water seepage from the walls built on both sides of the underpasses due to non-coating of chemicals and accumulation of rain water due to

smaller tin-sheds constructed by DFCCIL on the underpass also seem to be main reasons for waterlogging and many accidents in the past were brought to light due to the sharp turn of the underpasses, and cracks were also seen on the walls of many underpasses which also raised questions on the quality of construction by the local people. Chairman D F C C L was also shown the present situation of the faulty construction of underpasses through video calling. Many cases of erroneous compensation in acquisition came to light. While on the one hand, the officials have wasted government funds by making flawed construction of underpasses through the executing entities, on the other hand, many underpasses which have been constructed where they were hardly needed thus misusing government funds. Lists of 47 roads of the district Kanpur Nagar area and 37 dilapidated roads of the district Kanpur Dehat have been sent by the supervisory engineers of the Public Works Department in respect of dilapidated roads. The Chief Engineer, Public Works Department have sent a letter with the recommendation of Sub-District Officers to the DFCCL regarding repair of roads in pursuance of the said letters. In addition, District Officer has been apprised of the directions and investigation reports for the expeditious disposal of the complaints and removal of shortcomings through reports forwarded by the concerned Sub District officers which contains several problems of the area relating to Railways. Therefore, I would like to request the Hon. Minister to kindly issue necessary orders/instructions to the concerned channel for the construction of dilapidated roads of the area, make feasible improvements in underpasses which have been constructed faulty after conducting a high level enquiry and resolve the various problems of the local people related to railways.

(xiv) Regarding setting up an All India Institute of Medical Sciences in Kerala [ENGLISH]

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): I wish to draw the Hon'ble Health Minister's attention to the delay in setting up an All-India Institute of Medical Sciences (AIIMS) in Kerala, despite repeated iterations of the issue. The announcement to set up an AIIMS in Kerala was made by the Central Government in 2015. Under the Pradhan Mantri Swasthya Suraksha Yojana, the Government plans to establish an AIIMS in every state. 22 AIIMS have been sanctioned under PMSSY but Kerala does not feature in the list. After repeated requests over the years, including several interventions I made personally, the Union Health Ministry in April 2022 had given in-principal approval for setting up AIIMS in Kerala. In January 2023, the State Government had also urged the Centre to give approval for the project. Yet, there is no allocation for the proposed AIIMS in the Union Budget. The doctors in the state's Medical College Hospitals are overburdened, and tertiary healthcare is inadequate. An AIIMS with its premier medical facilities will evenly distribute the state's worrying patient load while ensuring state-of-the art treatment for patients. Given the enabling conditions in the state, I therefore, urge the Hon'ble Minister to expedite this process so that the patients of the state can avail medical facilities of our premier medical institute without delay.

(xv) Regarding release of Indian fishermen detained in Iran

ADV. ADOOR PRAKASH (ATTINGAL): I request immediate intervention of the Government for release of Indian fishermen detained in Iran. Ten fishermen were imprisoned in Iran for alleged violation of sea border in June, 2023. Out of these 10 fishermen, five are from my Parliamentary Constituency. These fishermen (seven from Kerala and three are natives of Tamil Nadu) were engaged in fishing in Ajman area of Dubai during the last ten years. They were caught by the Iranian Coast Guards for violation of sea border and were imprisoned. It is known that Iranian authorities have not given permission for Consular access to the detained. The poor families of fishermen are worried and are requesting immediate intervention for their release. I request the Government to take necessary steps for their early release and repatriation.

(xvi) Regarding construction of Angamali – Sabari railway line in Kerala

ADV. DEAN KURIAKOSE (IDUKKI): 11 KMs long Angamali – Sabari rail project is the 1st phase of Angamali- Erumeli-Pathanamthitta-Punaloor-Thiruvanathapuram parallel railway line. Angamali - Erumeli railway line will provide connectivity to the national Pilgrim Centre, Sabarimala with many other Pilgrim Centres including Kalady, the birth place of Aadi Shankaracharya, Bharananganam the Shrine church of St. Alphonsa, famous Christian Pilgrim Centre and Erumeli the centre of religious fraternity. This Railway line will connect 14 commercial and industrial centres of Kerala. Moreover, Idukki district will get railway connectivity through this ambitious railway line project. It will have a great impact on the pilgrim tourism potential of state and overall development of Ernakulum, Idukki, Kottayam and Pathanamthitta districts of Kerala. The work was sanctioned 25 years ago, and some construction started. But it was stalled and the project was lying dormant for a long time. The state government has agreed to contribute 50% of the project cost. INR 100 crores was allocated in the last Union budget. However, progress is happening at snail's pace. I urge upon the Government to take immediate steps so that the true potential of central Kerala and districts of Idukki and Pathanamthitta is unlocked.

(xvii) Regarding stoppage of Vande Bharat Express running from MGR Chennai Central to Coimbatore at Jolarpettai in Tamil Nadu

SHRI C. N. ANNADURAI (TIRUVANNAMALAI): I would like to draw the attention of Hon'ble Minister for Railways towards the significant Railway Junction "Jolarpettai" (close to District Headquarter) in Tamil Nadu which is not only a big railway Junction but a point from where various parts of South India are connected. Moreover, a hill station "Yelagiri" is situated near to Jolarpettai which is the major tourist attraction. There is a huge public demand for allowing stoppage of "Vande Bharat" Express Train (20643/20644) MGR Chennai Central to Coimbatore at Jolarpettai in Tamil Nadu. I request the Hon'ble Minister of Railways to consider the demand of the public which will be helpful to the people of that region as well as for the visiting tourists from different parts of India and abroad.

(xviii) Regarding erosion caused by river Ganga in Murshidabad district

SHRI KHALILUR RAHAMAN (JANGIPUR): Ganga, the major river that flows through Murshidabad district, plays a major role in the financial and agricultural sectors. Ganga erosion is a major concern for the people of Murshidabad District, especially for Block and Farakka, Raghunathgani-II, Lalgola Block, Sagardighi Samsergani Block which are most affected. Lots of houses, schools, temples, mosques, and crematoriums on the bank of the river have no trace left. In August 2020, nearly after 50 years, this region faced erosion which washed away dwelling places, temples, schools, litchi and mango orchards, and agricultural lands along the right bank. According to the 2020-21 Murshidabad District Disaster Management Plan, more than 65,000 households in villages of Samsergani block have been identified as vulnerable to flood, water logging, and erosion. I strongly demand on behalf of these homeless people, who are to lose their belongings, to inform the concerned authority to take permanent action to stop the erosion of the Ganga. Along with that, I appeal to render help to those who have lost their livelihood. People who lost their homes due to erosion need rehabilitation. The Farakka Barrage project has many vacant lands. Those vacant lands may be considered for rehabilitation for the families who lost their homes.

(xix) Regarding setting up of Pradhan Mantri Mega Integrated Textile Region and Apparel Parks in Andhra Pradesh

SHRI RAGHU RAMA KRISHNA RAJU (NARSAPURAM): I would like to draw the kind attention of the Government towards the recently rolled out decision of setting up 20 Pradhan Mantri Mega Integrated Textile Region and Apparel Parks as a part of creating 20 Lakhs Jobs in the country as well as to attract massive investments into the country. Though I am happy with the decision of the Hon'ble Prime Minister, I feel unhappy with the decision that Andhra Pradesh has not been included in the list of states for the establishment of such Textile Parks. Andhra Pradesh is one of the states that localized textile industry in Uppada in Uttara Andhra and Dharmavaram in Rayalaseema regions of Andhra Pradesh which are well-known as big textile hubs in the state. The textile industry has been one of the important industries in the state since history. Keeping in view the historical fame and name having large numbers of textile workers and their continuous demand for the establishment of such parks in the state, I request the Government of India for considering Andhra Pradesh in the list for setting up PM MITRA Mega Textile Parks for which we the people of Andhra Pradesh will be indebted.

(xx) Need to provide financial assistance to compensate the damage caused to property and crops due to heavy rains in Buldhana Parliamentary Constituency [TRANSLATION]

SHRI PRATAPRAO JADHAV (BULDHANA): As all are aware there has been a huge loss of life and property due to heavy rains and natural calamities across the country these days. Horrific scenes at some places made us cry and the name of the Lord naturally comes to the mind. Similarly, a terrible situation has arisen due to rain in my parliamentary constituency Buldhana which is very difficult to describe in words. There is an atmosphere of fear amongst the people of my area. I want to inform you that from July 18 to July 20, 2023, the rain has caused terrible devastation in Malkapur, Shegaon, Jalgaon, Nandura, Jalgaon Jamod, Sangrampur districts of my Buldhana region. In these areas, crops like cotton, soybean, maize, tur, moong, urad, banana, orange, vegetables etc. are grown, which have been completely destroyed due to rains. It is noteworthy that the rain water flowed from the Satpura mountains and entered these areas due to which this area became completely waterlogged. As a result of this, crops on about 152413-hectare land have been destroyed and about 12264.00 hectare land has been completely washed away in rain water. In total, 164,677.00 hectares of land has been affected by the rains. In this disaster, people's houses, animals and other necessities have also been washed away in the rainwater. People have become homeless. It has become difficult for the people of my area to survive. It is also necessary to mention here that there is also a tribal dominated population in the affected areas which are also economically backward. Contact with many villages has also been lost. The condition of the roads has become very dilapidated forcing the people there to live a difficult life. Therefore, I request the Government to provide financial assistance under a special package to compensate the loss of crops, land, houses and cattle due to heavy rains in the districts of my parliamentary constituency Buldhana so that the affected people of my area can start their lives again.

(xxi) Need to expedite Koshi-Mechi link project

SHRI DULAL CHANDRA GOSWAMI (KATIHAR): The Kosi-Mechi Link Project will provide irrigation facilities to more than one lakh hectares in the three Kosi districts of Madhepura, Saharsa, Supaul and four districts of Seemanchal in the state of Bihar and will also provide relief from floods. It includes four districts including our parliamentary constituency Katihar, Purnia, Kishangani and Araria. The project will irrigate about 35 thousand hectares of land in Katihar district and also provide relief from floods in which Kadwa, Dandkhora, Pranpur, Manihari, Barari, Kursela and Ahmedabad blocks under Katihar district will be benefitted. In this regard, the matter regarding Kosi-Mechi link project was also presented before you in the last financial year. The Union Government should include this project in the national project and make budgetary provision of 90 percent and 10 percent state share for the Kosi-Mechi Link Project of the State Government of Bihar on the lines of Ken-Betwa Link Project of Madhya Pradesh. I demand from the Hon. Minister of Jal Shakti that the Kosi-Mechi Link Project should be expedited in three districts of Kosi in the state of Bihar and four districts including Katihar in Seemanchal, along with the budgetary provision of 90 percent and 10 percent of the state on the lines of Ken-Betwa Link Project of Madhya Pradesh.

(xxii) Regarding enhancement of pension of EPS 95 pensioners of Odisha [ENGLISH]

SHRIMATI MANJULATA MANDAL (BHADRAK): I would like to draw the kind attention of the Hon'ble Minister of Finance and Hon'ble Minister of Labour and Employment regarding a deep sense of deprivation, frustration and dissatisfaction among two Lakhs EPS95 pensioners of Odisha who are getting pension ranging between *500/to 3500/- per month without DA to neutralise the price index. Half of them is getting less than 1000/- as pension since September 2014 and leading a very precarious life due to want of proper food and medicine for survival. Therefore, I would request the Hon'ble Ministers to kindly consider the sorrowful plight of two lakhs EPS-95 pensioners of Odisha for enhancement of minimum pension to 9000/- plus DA per month so that the concerned families can get minimum support for food and medicines at their old age for survival.

(xxiii) Regarding grant of funds and national status to Palamuru Rangareddy Lift Irrigation Scheme

SHRI B.B. PATIL (ZAHIRABAD): I want to draw the attention towards the Telangana State's irrigation projects, particularly Palamuru Rangareddy Lift Irrigation Scheme. It is essential to draw attention towards this issue and demand that it be addressed promptly. PRLIS project is a ray of hope for the drought-prone areas of Nagarkurnool, Mahabubnagar, Vikarabad, Narayanpet, Rangareddy, and Nalgonda districts. It aims to provide water for over 12.5 lakh acres and fulfil drinking water needs of many villages, Hyderabad and industries. The project has the potential to transform lives and reduce struggles caused by water scarcity, but the Government of India is completely neglecting Telangana's irrigation projects providing no support or funds. Obstacles are being created in granting permissions and also being refused to grant National status to projects. Meanwhile, projects in other states are receiving funding, permissions as well as national status. I want to ask how fair is it that the Union government has refused to grant national status to the PRLIS while readily granted national status to the Upper Bhadra irrigation project in Karnataka. I request the Government to provide the required funds and national status to PRLIS which is one of the most significant projects of Telangana.

(xxiv) Need to revive Ashok Paper Mill in Darbhanga

[TRANSLATION]

SHRI PRINCE RAJ (SAMASTIPUR): I would like to draw the attention of the Government to the Ashok Paper Mill spread over about 400 acres of prime land located in Rameshwarnagar of Hayaghat Vidhan Sabha of Darbhanga district under our parliamentary constituency Samastipur (Bihar). It was established by the Darbhanga Raj in 1958 and was the only major industrial enterprise of North Bihar. According to media reports, it was closed in 1982 due to deteriorating financial situation. Following the Supreme Court order in 1996, the centre privatised this mill to revive it. According to locals, the mill has not been performing commercial production since 2003 and is currently lying closed. Thousands of families in this area are struggling for their livelihood. I request the union Government that it should reconsider the revival of Ashok Paper Mill, Darbhanga otherwise bring a proposal to establish a new industry on the land of this mill so that the local people can get employment opportunities and their all-round development can be done.

(xxv) Need to lift the ban on export of non-basmati rice

SHRI JAGDAMBIKA PAL (DOMARIYAGANJ): I would like to draw the attention of the Government to the recent ban on export of non-basmati rice. Due to this ban, the export of Kala Namak rice has been banned. Kala Namak rice is grown in about 20 districts of the Terai region of north-eastern Uttar Pradesh. The origin of this variety of rice can be traced back to the sixth century BC. It is considered a gift to the people of Shrawasti by Lord Buddha, when he visited the region after attaining enlightenment. Recently it has been included as a product of my Lok Sabha constituency Siddharthnagar under the "One District, One Product" scheme of Uttar Pradesh. This ban has been imposed at a time when Kala Namak rice production has seen a three-fold increase in the last 3 years. UP government data show that international demand for this rice has increased from 2 percent in 2019-20 to about 7 percent of the total production in 2021-22. Therefore, I urge the Government to lift the ban on export of non-Basmati rice.

(xxvi) Regarding train services in Eastern UP and Bihar

[ENGLISH]

SHRI SHYAM SINGH YADAV (JAUNPUR): In more than 40 trains mostly

operating in Eastern UP and Bihar, sleeper and general coaches are being reduced and

replaced by AC coaches. Out of 22 coaches in long distance trains, instead of 7 only 2

sleeper coaches are being placed and 3 extra AC coaches are being placed. This means

that in every train minimum 300 to 400 passengers will have to opt for travel in AC

coaches instead of sleeper/general coaches. Passengers will have to bear more than

double the cost of the journey as compared to before. 3AC online ticket costs Rs. 500

to 600 more than general ticket. The railway has already withdrawn concession for

Senior citizens since March 2020. Poor people, farmers, students, working class have

been affected most. Train is the most common mode of travel for general public. Trains

are lifeline for common man. There is a demand for more train stoppages and operation

of more trains, Government is making travel costlier. Government has the objective of

welfare state and should not merely focus on profit motive. I request that

sleeper/general coaches should not be reduced. Even if they have to be replaced by AC

coaches, fare should not be increased. Restore concession for senior citizens especially

in sleeper and 3AC coaches.

[TRANSLATION]

HON. CHAIRPERSON: Item No. – 18, Shri Pankaj Chaudhary ji.

[ENGLISH]

14.08 hrs

STATUTORY RESOLULTION RE: APPROVAL FOR AMENDING THE FIRST SCHEDULE OF CUSTOMS TARRIF ACT,1975

[TRANSLATION]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI

PANKAJ CHAUDHARY): Honourable Chairperson Sir, I move the following

resolution on behalf of Shrimati Nirmala Sitaraman ji:

"In pursuance of Section 8A (1) of the Customs Tariff Act, 1975, this House

hereby approves of notification No. 40/2023-Customs dated 30th June, 2023

[G.S.R.469(E) dated 30th June, 2023] and Notification No. 43/2023-Customs

dated 1st July, 2023[G.S.R.473(E) dated 1st July, 2023] which seeks to amend

the First Schedule of the Customs Tariff Act in order to increase Import duty on

Liquefied Petroleum Gas (LPG), Propane and Butane."

HON. CHAIRPERSON: The Resolution was moved:

"In pursuance of Section 8A (1) of the Customs Tariff Act, 1975, this House

hereby approves of notification No. 40/2023-Customs dated 30th June, 2023

[G.S.R.469(E) dated 30th June, 2023] and Notification No. 43/2023-Customs

dated 1st July, 2023[G.S.R.473(E) dated 1st July, 2023] which seeks to amend

the First Schedule of the Customs Tariff Act in order to increase Import duty on

Liquefied Petroleum Gas (LPG), Propane and Butane."

... (*Interruptions*)

HON. CHAIRPERSON: Shri Manish Tewari.

SHRI MANISH TEWARI (ANANDPUR SAHIB): Hon. Chairperson, when a no-

confidence motion is placed on the table, then this statutory resolution is illegal....

(*Interruptions*)

HON. CHAIRPERSON: The question is:

" In pursuance of Section 8A (1) of the Customs Tariff Act, 1975, this House hereby approves of notification No. 40/2023-Customs dated 30th June, 2023 [G.S.R.469(E) dated 30th June, 2023] and Notification No. 43/2023-Customs dated 1st July, 2023[G.S.R.473(E) dated 1st July, 2023] which seeks to amend the First Schedule of the Customs Tariff Act in order to increase Import duty on Liquefied Petroleum Gas (LPG), Propane and Butane."

The motion was adopted.

HON. CHAIRPERSON: Item No. – 19, Shri Arjun Munda ji.

14.10 hrs

CONSTITUTION (SCHEDULED TRIBES) ORDER (FIFTH AMENDMENT) BILL, 2022

Amendments made by Rajya Sabha

[TRANSLATION]

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI ARJUN MUNDA): Honourable Sir, I beg to move*: -

"That the following amendments made by Rajya Sabha in the Bill ** further to amend the Constitution (Scheduled Tribes) Order, 1950 for inclusion of certain communities in the list of Scheduled Tribes in relation to the State of Chhattisgarh" be taken into consideration: -

ENACTING FORMULA

1. That at page 1, line 1, <u>for</u> the word "<u>Seventy-third"</u>, the word "Seventy-fourth" be <u>substituted</u>.

Clause 1

2. That at page 1, lines 3 and 4, <u>for</u> the words, brackets and figures "(Fifth Amendment) Act, 2022", the words, brackets and figures "(Amendment) Act, 2023" be <u>substituted</u>.

HON. CHAIRPERSON: Question is:

"That the following amendments made by Rajya Sabha in the Bill further to amend the Constitution (Scheduled Tribes) Order, 1950 to provide for inclusion of certain communities in the list of Scheduled Tribes in relation to the State of Chhattisgarh be taken into consideration"

^{*} Moved with the recommendation of the President.

^{**} The Bill was passed by Lok Sabha on the 21st December, 2022, and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 25th July, 2023 and returned it to Lok Sabha on the same day.

Enacting formula

1. That at page 1, line 1, <u>for</u> the word "Seventy-third", the word "Seventy-fourth" be <u>substituted</u>.

Clause 1

2. That at page 1, lines 3 and 4, *for* the words, brackets and figures" (Fifth Amendment) Act, 2022, the words, brackets and figures (Amendment) Act, 2023" be *substituted*.

The motion was adopted.

... (Interruptions)

HON. CHAIRPERSON: We shall now take up the amendments made by the Rajya Sabha. I now put the amendments No. 1 and 2 made by the Rajya Sabha together to the vote of the House.

The question is:

"ENACTING FORMULA

1. That at page 1, line 1, *for* the word seventy-third, the word seventy-fourth" be *substituted*.

Clause 1

2. That at page 1, line 4, <u>for</u> the words, brackets and digits (Fifth Amendment) Act, 2022, the words, brackets and digits (Amendment) Act, 2023" be <u>substituted</u>."

The motion is adopted.

HON. CHAIRPERSON: Now the Honourable Minister will propose that this House agrees to the amendments made by Rajya Sabha to the Constitution (Scheduled Tribes) Order (Fifth Amendment) Bill, 2022, as passed by Lok Sabha.

SHRI ARJUN MUNDA: Sir, I beg to move:

"That the House agrees to the amendments made by Rajya Sabha in the Bill."

HON. CHAIRPERSON: Question is:

"That the House agrees to the amendments made by Rajya Sabha in the Bill.""

The motion was adopted.

... (Interruptions)

HON. CHAIRPERSON: Item No. – 20, Shri Arjun Munda ji.

14.13 hrs

CONSTITUTION (SCHEDULED TRIBES) ORDER (THIRD AMENDMENT) BILL, 2022

Amendments made by Rajya Sabha

[TRANSLATION]

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI ARJUN MUNDA): Hon'ble Sir, I beg to move*: -

"That the following amendments made by Rajya Sabha in the Bill further to amend the Constitution (Scheduled Tribes) Order, 1950 to provide for inclusion of certain communities in the list of Scheduled Tribes in relation to the State of Himachal Pradesh** be taken into consideration "

Enacting formula

1. That at page 1, line 1, <u>for</u> the word "Seventy-third", the word "Seventy-fourth", be <u>substituted</u>.

Clause 1

2. That at page 1, lines 3 and 4, <u>for</u> the words, brackets and figures "(Third Amendment) Act, 2022", the words, brackets and figures "(Second Amendment) Act, 2023" be <u>substituted</u>."

HON. CHAIRPERSON: Question is:

"That the following amendments made by Rajya Sabha in the Bill further to amend the Constitution (Scheduled Tribes) Order, 1950 to provide for inclusion of certain communities in the list of Scheduled Tribes in relation to the State of Himachal Pradesh be taken into consideration"

^{*} Moved with the recommendation of the President.

^{**} The Bill was passed by Lok Sabha on the 16th December, 2022, and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 26th July, 2023 and returned it to Lok Sabha on the same day.

Enacting formula

1. That at page 1, line 1, *for* the word "Seventy-third" the word "Seventy-fourth", be *substituted*.

Clause 1

2. That at page 1, lines 3 and 4, <u>for</u> the words, brackets and figures "(Third Amendment) Act, 2022", the words, brackets and figures "(Second Amendment) Act, 2023", be <u>substituted</u>. "

The motion was adopted.

... (Interruptions)

HON. CHAIRPERSON: We shall now take up the amendments made by the Rajya Sabha. I now put the amendments No. 1 and 2 made by the Rajya Sabha together to the vote of the House.

The question is:

"Enacting Formula

1. That at page 1, line 1, *for* the word "Seventy-third", the word "Seventy-fourth", be *substituted*.

Clause 1

2. That at page 1, lines 3 and 4, <u>for</u> the words, brackets and figures "(Third Amendment) Act, 2022", the words, brackets and figures "(Second Amendment) Act, 2023" be <u>substituted</u>."

The motion was adopted.

HON. CHAIRPERSON: Now the Hon'ble Minister will move that this House agrees to the amendments made by Rajya Sabha to the Constitution (Scheduled Tribes) Order (Third Amendment) Bill, 2022, as passed by Lok Sabha.

SHRI ARJUN MUNDA: Sir, I beg to move:

"That the House agrees to the amendments made by Rajya Sabha in the Bill."

HON. CHAIRPERSON: Question is:

"That the House agrees to the amendments made by Rajya Sabha in the Bill."

The motion is adopted.

... (Interruptions)

14.15 hrs

PAPERS LAID ON THE TABLE ... Contd.

[ENGLISH]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KARAD): Sir, I beg to lay on the Table:

- (1) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Lucknow, for the year 2022-2023.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Small Industries Development Bank of India, Lucknow, for the year 2022-2023, together with Audit Report thereon.
- (3) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, Lucknow, for the year 2022-2023.

[Placed in Library, See No. LT 9819/17/23]

... (Interruptions)

14.16 hrs

STATEMENTS BY MINISTERS ... Contd.

(ii) Status of implementation of the recommendations contained in the 43rd Report of the Standing Committee on Labour, Textiles and Skill Development on Demands for Grants (2023-2024) pertaining to the Ministry of Skill Development and Entrepreneurship*

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI): Sir, on behalf of Shri Rajeev Chandrasekhar, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 43rd Report of the Standing Committee on Labour, Textiles and Skill Development on Demands for Grants (2023-2024) pertaining to the Ministry of Skill Development and Entrepreneurship.

... (Interruptions)

[TRANSLATION]

HON. CHAIRPERSON: The Cinematograph (Amendment) Bill, 2023, Hon. Minister Sir.

... (Interruptions)

^{*} Laid on the Table and also placed in Library, See No. LT 9748/17/23.

14.17 hrs

CINEMATOGRAPH (AMENDMENT) BILL, 2023*

As Passed by Rajya Sabha

[TRANSLATION]

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH THAKUR): Hon. Chairperson, I beg to move:

"That the Bill further to amend the Cinematograph Act, 1952, as passed by Rajya Sabha, be taken into consideration."

I want to say in front of the House that the film industry of India is 110 years old. Our film industry is not only 110 years old but if there is any country which has the distinction of producing the highest number of films in the world, then it is India.... (*Interruptions*) Most of the films in the world are made in India. We have brought this bill for the benefit of that film industry.... (*Interruptions*)

Hon. Chairperson, when I talk about the film industry, this bill is not limited to the interests of heroes and heroines only.... (*Interruptions*) In this, whether it is spot buyer, make-up artist, choreographer, junior artist or dancer, we have brought the bill in the interest of lakhs of people associated with the entire industry.... (*Interruptions*) This is a very important bill related to the country's economy and the soft power of the country. All of you must be going to the cinema to see those artists, you must be watching them on TV too, but when their interests are going to be talked about in this House, then today they are raising their voice against the cinema world and not to help it.... (*Interruptions*)

A law on this was made for the first time in the year 1952. After the year 1952, there were no major amendments. A major amendment took place 40 years ago. The

^{*} Published in the Gazette of India, Extraordinary, Part II, Section-2 dated 31.07.2023.

problem of piracy has created a major concern in this country. There is a great concern before the country and the world.... (*Interruptions*) The film industry had been demanding for years that the Government should amend the bill to get rid of the problem of piracy.... (*Interruptions*)

I feel proud that the Narendra Modi ji's government of NDA has brought this bill in the House today for the benefit of the film people and for the benefit of the country.... (*Interruptions*) If you take the case of the Cinematograph Amendment Bill, 2023, , when we brought the Cinematograph Amendment Bill in the year 2019, it was sent to the Standing Committee. There was a long discussion in the Standing Committee. In the year 2020, the Standing Committee sent it back with its suggestions. Following the recommendations of the Standing Committee, we have brought this bill on March 16, 2020 by conducting wide consultations with the film industry and other stakeholders. ... (*Interruptions*) Today I will throw some light on some important parts of it and I will discuss them in detail after listening to all the members.

On March 16, 2020, the Standing Committee submitted its report. ... (*Interruptions*) Earlier, the permission for film certification used to give you a license for ten years. They used to come again after ten years. ... (*Interruptions*) You made the film; the content is yours. However, during their governments, they had to make frequent rounds.

We have said that now you will not have to make rounds. We are going to work on giving them continuous licenses through this bill....((*Interruptions*)

Sir, there has been a big change in technology in the last 40 years. Earlier camcorders were used and recording work was done through them, but now a lot has changed. New cameras have arrived, the camera has been incorporated in the phone. Piracy is a termite that is working to eliminate the film industry from the root....((Interruptions) Piracy is such a problem, different reports say that the country suffers losses ranging from Rs. 20,000 to Rs. 22,000 crores annually. The country suffers, along with that the film producers, directors, artists and all the people associated with it suffer....((Interruptions) When you pass this bill...(Interruptions),

today it is going to happen that we will give rights to those who bring glory to India in the whole world through their films. Today we are going to work to give them their rights....((Interruptions)

Hon. Chairperson, I want to say one more thing. When it comes to piracy, poor people spend a lot of hard work and labour to make a film, if someone makes a one-minute video clip and does not exhibit it online or in any other theatre, then we have banned him. There is no provision for punishment. He does it for personal use....((Interruptions) If someone makes a recording and exhibits it illegally, there is also a provision for jail. There is also a punishment of up to three years, a fine of up to Rs. 3,00,000 and 5 percent of the cost of the film....((Interruptions) If Rs. 1,000 crores have been spent in making a film, then 5 percent of it, that is up to Rs. 50 crores will have to be paid as penalty. We have also made this law a little more stringent so that artists and people associated with art can get justice....((Interruptions)

Hon. Chairperson, earlier only 'U/A' or 'S' or 'A' adult certificates were provided. Like we have kept different age criteria for OTT platforms. A provision has also been kept for awareness....((*Interruptions*) Parents should know that if 'U/A' is 7 plus, it means that if a 6-year-old child wants to go then he will go with the consent of the parents. If 'U/A' is 13 plus, then a 12-year-old child will go at the behest of his parent or guardian. We have also made it a little liberal and also with a view to create a little awareness....((*Interruptions*)

Hon. Chairperson, what used to happen when films were made earlier? If a film was given an 'A' or 'S' certificate, it was not shown on TV....((Interruptions) We have made a provision in this that if someone makes a small amendment in the film then it will come in that category i.e. 'U/A' 7 Plus, 'U/A' 13 Plus and 'U/A' 16 Plus, then they will also be able to show their films on television....((Interruptions) If a poor person does not have money to watch cinema, he will get the opportunity to watch everything on TV. We have also made this provision in it....((Interruptions)

Sir, I don't want to go into the details. I want to hear from the Members of the House. Even in the Rajya Sabha, everyone has passed this bill with consensus,

everyone has worked in the interest of the country. I have full confidence that all the Hon. Members of the Lok Sabha will also give their valuable views and strengthen India's soft power....((Interruptions) Like 'RRR' has won the Oscar award, 'The Elephant Whispers' has won the award in documentary. In future also, Indian films must win awards like Oscars and BAFTA and steps have been taken in that direction so that they can get more strength and benefit. Now I would like the other Members to also present their views....((Interruptions)

HON. CHAIRPERSON: The motion was moved:

"That a Bill further amending the Cinematograph Act, 1952, as passed by Rajya Sabha, be taken into consideration."

SHRI MANOJ TIWARI (NORTH EAST DELHI): Hon. Chairperson, I thank Hon. Minister and the Government very much. They have brought a bill which will not only save cinema but will also save the cinema makers.... (*Interruptions*)

Hon. Chairperson, artists are highly respected in our country and they are very much loved. I myself have reached here through art and now we are giving some service back to them. Today, when the Minister has brought this bill here, the biggest problem of cinema, artists and producers of this country is piracy. ... (*Interruptions*) People make films, invest money and suddenly someone comes and makes their video, does piracy and all their earnings become zero. In our country, the makers of such cinemas suffer a loss of Rs. 20 thousand crores every year. ... (*Interruptions*) I thank a lot for this that there are many things in this bill which will prevent piracy. I think the Government should be praised and appreciated for US 7, UA 13, UA 16 Plus also. From my side, I also appreciate him a lot. ... (*Interruptions*)

Hon. Chairperson, one of the biggest concerns is that nowadays OTT is being made after films. OTT is working well. A lot of people are associated with it, they are getting employment, but we see that smoking cigarettes, blowing smoke, eating tobacco has become fashionable in every scene. ... (*Interruptions*) I want to put before the House and you know that neither the artist wants this, nor the producer wants this,

nor the director wants this, then who wants this? Today there are many such forces which do not care about 13.5 lakh people who die every year in our country. However, now the Government has expressed concern and we want to thank them very much for that and we want to congratulate them very much. ... (*Interruptions*)

HON. CHAIRPERSON: Manoj ji, Thank you very much.

... (*Interruptions*)

SHRI MANOJ TIWARI: Honourable Chairperson Sir, I am going to make the last point. As a result of this, the whole world is praising, health experts are praising it, and the WHO is praising the Government in the world. ... (*Interruptions*) I support Narendra Modi ji's Government, our Minister Anurag Singh Thakur ji, the artists and directors who are going to benefit from it. I support this bill and everyone should support it. Thank you very much for giving me this opportunity. ... (*Interruptions*)

HON. CHAIRPERSON: Guru Murthy ji, please conclude your speech in two minutes.

... (Interruptions)

[ENGLISH]

SHRI MADDILA GURUMOORTHY (TIRUPATI): Hon. Chairperson, Sir, I am thankful to you for giving me this chance to speak on the Cinematograph (Amendment) Bill, 2023 ... (*Interruptions*)

With about Rs. 172 billion earnings in 2022, our cinema is a significant economic contributor to the nation. Taxes on the creation, transfer, and display of motion picture provide a sizeable source of income for the Government ... (*Interruptions*) However, the industry loses a whopping Rs. 22,000 crore every year due to digital piracy. In this regard, it becomes necessary to have legislation aimed at the film industry's regulation and exhibition and the certificate procedure of films in the country ... (*Interruptions*)

The Bill is essential for controlling the film industry and ensuring that films are produced, sanctioned, and screened in a way that upholds the societal norms, maintains public order, and serves the interests of both filmmakers and viewers ... (*Interruptions*)

At present, Sir, piracy has been plaguing the Indian film industry which requires immediate resolution ... (*Interruptions*)

HON. CHAIRPERSON: Hon. Member, kindly conclude, now.

... (*Interruptions*)

SHRI MADDILA GURUMOORTHY: Sir, since time immemorial, cinemas have had a strong cultural influence; and recently, as witnessed from the increased consumption of Korean Pop Culture, which has further accelerated tourism in Korea, the Central Government should also look for such lucrative attractions.

With these words, I support this, Bill. Thank you.

[TRANSLATION]

SHRI RAMSHIROMANI VERMA (SHRAWASTI): Honourable Chairperson Sir, thank you very much for giving me the opportunity to speak on The Cinematograph (Amendment) Bill, 2023.... (*Interruptions*) The way cinema is in our Uttar Pradesh, today there are many backward districts in our Uttar Pradesh, such as Shrawasti, the Lok Sabha constituency. On this occasion, I would like to tell the Hon. Minister that there is a need to pay attention to the cinema in backward districts also. Thank you very much. ... (*Interruptions*)

SHRI KRUPAL BALAJI TUMANE (RAMTEK): Hon'ble Chairperson Sir, I support the Cinematograph (Amendment) Bill, 2023 on behalf of myself and my party Shiv Sena....((Interruptions) Act of the year 1952 authorizes the Central Board of Film Certification i.e. CBFC to cut films and approve them for exhibition in theatres and television and to refuse the exhibition of the film....((Interruptions) Keeping in view the present circumstances, the amendment to this law was very necessary. That is why this amendment bill has been brought in Parliament....((Interruptions)

Hon'ble Chairperson Sir, it was very important to harmonize this law with various executive orders, Supreme Court decisions and other laws like the Copyright Act, 1957 and the IT Act, 2000....((Interruptions)

Hon'ble Chairperson Sir, the main objective of this Bill is to reform the process of licensing of films for public exhibition by the CBFC and to expand the scope of classification for certification...(*Interruptions*)

Hon'ble Chairperson Sir, there was a huge demand from the film industry to address the issue of unauthorized exhibition and recording of films to curb the menace of piracy, as they were incurring huge losses annually....(*Interruptions*) This bill will make the certification process more effective as per the present times....(*Interruptions*)

Honourable Chairperson Sir, curbing the menace of film piracy comprehensively will help the film industry to grow faster and boost employment generation in the sector....(*Interruptions*)

Honourable Chairperson Sir, there are also some concerns over this bill such as what happens if an uncensored film is aired on OTT outside the purview of the OTT platform bill? ... (*Interruptions*) It is necessary to keep this in mind either while making rules and regulations or this problem should also be solved through this bill....(*Interruptions*)

Honourable Chairperson Sir, the age-appropriate ranges are self-regulating....(*Interruptions*) This bill puts the responsibility of determining whether the content is appropriate for an audience of a particular age range....(*Interruptions*) If the children goes to watch the film without the permission of parents or guardians, what will happen in that case?... (*Interruptions*) How will it be determined that children have taken permission from parents or guardians to watch the film?... (*Interruptions*)

Honourable Chairperson Sir, the age limit for watching U/A or A certificate films should be prescribed by the Bill....((*Interruptions*) I conclude by supporting this Bill. Thank you.

SHRIMATI NAVNEET RAVI RANA (AMRAVATI): Honourable Chairperson Sir, I thank you very much for giving me the opportunity to speak on this Bill.... (Interruptions) Our Minister has talked about this.... (Interruptions) We are artists who belong to the industry.... (Interruptions) When such things reach the House in emotions expressed through the words of the Minister Sir, the spotsmen who serve the artists there.... (Interruptions) There are make-up artists, technicians, light men, junior artists, dancers, choreographers, producers, for whom this bill is very important.... (Interruptions) The person who governs so many people is a producer.... (Interruptions) We have seen in the last years.... (Interruptions) They were given rights for 10 years... (Interruptions) They had to be renewed after every 10 years.... (Interruptions) There was corruption.... (Interruptions) Everything was done according to one's own.... (Interruptions) Today piracy is causing a loss of Rs. 22 thousand crores to the industry.... (Interruptions) Our country is suffering the most loss from this piracy.

I would like to thank the Minister Sir from the bottom of my heart for the kind of feeling he has about artists, makeup artists, spotsmen and technicians... ((*Interruptions*) The harm that our country suffers... ((*Interruptions*) Somewhere it will greatly benefit the industry of our country.... (*Interruptions*) Being an artist, I wholeheartedly thank the Minister Sir. Thank you.

SHRI SHANKAR LALWANI (INDORE): Honourable Chairperson Sir, I support the Amendment Bill to the Cinematograph Act, 1952. I thank the Hon. Prime Minister and Hon. Anurag Thakur ji. Indian industry is the largest film producing industry in the world....(Interruptions) A provision has been made in this bill to stop film piracy. This has been discussed in JPC....(Interruptions) Discussions have been held with all the film industry people....(Interruptions) The important thing is that earlier the Censor Board used to give permission for 10 years....(Interruptions) Now it's done for forever....(Interruptions) Once passed by the censor board, it will remain forever.

For this, I thank the Hon. Minister that he has taken important steps to stop piracy....(*Interruptions*) Three years imprisonment and a fine of three lakh rupees is a

very important step to stop piracy.... (*Interruptions*) I would also like to tell the Hon. Minister that I thank you for the age groups you have given in this. The three age groups that you have given 7 years, 13 years and 16 years, this is a revolutionary step for the film industry.... (*Interruptions*)

HON. CHAIRPERSON: Thank you very much.

Hon. Minister Shri Anurag Singh Thakur.

... (*Interruptions*)

SHRI ANURAG SINGH THAKUR: Honourable Chairperson Sir, first of all, I express my gratitude to all the Hon. Members, from Manoj Tiwari ji, to all the Hon. Members, who also gave their very valuable suggestions and also supported the bill.... (*Interruptions*) But I have to put forth some things in front of the House, because if I do not present them then injustice will be done to this bill and also to the fans of the film industry.... (*Interruptions*)

Hon. Chairperson, the Indian film industry, as all the Hon. Members have said is the largest film industry in the world and Navneet Rana ji has also shared her experiences with it.... (Interruptions) However, I had in my mind that from Kiron Kher ji to everyone else, Nirahua ji is our biggest artist, leader and is also here.... (Interruptions) Manoj ji is a very big actor. If all of them had got more opportunities, perhaps more things could have come before the country.... (Interruptions) But those who create uproar in the House do not want a good bill to come and that the matter should also go to the public.... (Interruptions) But we definitely want that the good steps taken by the government through this bill should at least reach the entire public through friends of the media.... (Interruptions) This film industry is 110 years old, where films like Raja Harishchandra were made. After that, if I talk about the first Indian talkie, then from Alam Ara to Satyajit Ray's Pather Panchali picture and countless films can be counted here.... (Interruptions) India produces more than 2000 films a year.... (Interruptions) No country in the world can do this and it is not done in just one language but in many languages. Today, some are known as Bollywood,

some as Tollywood, some as Kollywood, some as Centralhood and some as Mollywood.... (*Interruptions*) But I would say that leave this wood aside, this is Indian cinema, which has made its mark in the whole world, for this we should congratulate and welcome our artists.... (Interruptions) Today, even the biggest films of the world, which are big budget films, are also post-produced in India today. Some are in Mumbai, some are in Bengaluru, some are in Hyderabad and some are in Tamil Nadu.... (Interruptions) We should be proud that today the world looks towards India.... (Interruptions) We have become one of the most competitive industries in the field of cinema. They look to India for post production for everything from OTT, documentaries to films.... (Interruptions) Today is the right time, this is the time for India to become the content hub of the world and India will remain the content hub of the world.... (Interruptions) If I say in front of you, The Elephant Whispers, RRR or All That Breaths, all of them have created history in a way with their names coming in the Oscars.... (*Interruptions*) Not only this, pictures like KGF-2, RRR, Kantara have given more impetus to different film industries like Tamil, Telugu, Malayalam, Kannada.... (Interruptions) I can say that the recognition that our South film industry used to demand for years, today South films have done the work of making an international name and not a regional but not national name and this is a big thing.... (Interruptions) Therefore, our responsibility as a government becomes even bigger on how to stop piracy.... (*Interruptions*) In many cities of the South, it happens that if there is a show at 9 o'clock, then at 6 o'clock in the morning we come and sit that we have to see the first show on the first day.... (Interruptions) If this bill is not introduced, then injustice will be done to people like them. Those who make films with artists like Kiran ji, Nirahua ji, Manoj bhai or Navneet ji, it will be unfair to them that they have invested money, but stole it from piracy and someone sold it in the international market or locally.

Due to this, they do not get their cost back and the creativity that is there, is also washed out.... (*Interruptions*)

If seen in India, [ENGLISH] India is known as a country of storytellers. If we are known as a country of storytellers, [TRANSLATION] our legacy, our culture, our diversity, our heritage etc. play a big role behind it. Today we have an opportunity to spread the things related to our culture to the country and the world.... (Interruptions)

I would like to set an example in front of you all. Six to seven months ago, I hosted a youth delegation from Central Asian countries.... (*Interruptions*) When they were served food in the evening, we showed the youth from Turkmenistan, Kazakhstan, Uzbekistan etc. the culture of India who were shown the dances of India ... (Interruptions) They had requested that they also want to present some of their cultural items.... (Interruptions) We allowed it. I thought may be they would sing something of their country. When they came on stage, someone sang a song from a Mithun Chakraborty film, most of them were not even born... (*Interruptions*) So, they sang the first song – "I am a disco dancer". Who sang this? It was sung by the people of Central Asia.... (Interruptions) When the second group came, it sang- "Jimmy-Jimmy-Jimmy Aaja-Aaja-Aaja." They are singing it in their own language, singing it with their instruments. This shows the strength of India's soft power.... (*Interruptions*) When I had gone to see the football World Cup in Russia in 2018, from this country to Central Asia and Russia, people there used to talk about Raj Kapoor ji's film "Mera Naam Joker".... (Interruptions) Therefore, it is the power of soft power that we can leave the mark of our culture, our cinema and our art in the country and the world. Our artists will do the work of leaving that mark and we will do the work of stopping piracy through this bill.... (*Interruptions*)

HON. CHAIRPERSON: Now conclude your speech.

... (Interruptions)

SHRI ANURAG SINGH THAKUR: Sir, there are some important issues left from this Bill.... (*Interruptions*)

During the next three years, this industry will be worth one hundred billion dollars. There will be an industry worth seven and a half to eight lakh crore rupees,

which can provide employment to lakhs of people. So, we are looking at their interests also... (*Interruptions*)

At the same time, we are also taking care of the interests of many people related to feature films, documentaries, original films, TV shows, etc.... (*Interruptions*) We have seen today that along with all this, some of the questions that were asked here at the time of supporting it, whether it is the Copyright Act or Section 66 under the IT Act and what will we do with it then I want to clarify this here because it is very important for the industry and the media to know.... (*Interruptions*)

[English]

Any person who commits a prohibited act relating to piracy under the proposed Clauses 6AA and 6AB will be liable to be punished with imprisonment for a term which shall not be less than three months, and may extend to three years under Clause 7 (1A) of the 2023 Bill. ... (*Interruptions*) [*Translation*] That means not less than three years. In this, the punishment can be up to three years, fine can be up to three lakh rupees and fine can also be up to 5 percent of the cost audited production. In this way, it has been taken care of.... (*Interruptions*)

[English]

It further clarifies that certain acts, as provided under Section 52 of the Copyright Act 1957, will not be punishable under this provision, Section 52. ... (*Interruptions*) But in addition to the penalty prescribed under the Cinematograph Act, a person can be prosecuted for piracy of films under the Copyright Act, 1957 and the Information Technology Act, 2000. ... (*Interruptions*) The penalty of offence under Section 51 of the Copyright Act, 1957 is set out under Section 67 where a person infringing the copyright of a copyright holder of a film shall be punishable with imprisonment for a term which shall not be less than six months, but which may be extended to three years and with a fine which shall not be less than fifty thousand rupees, and may be extended up to two lakh rupees. ... (*Interruptions*)

[Translation]

Similarly, he can be punished up to five lakh rupees under Section 66 of the Information Technology Act ... (*Interruptions*) It can be provided in another way. ... (*Interruptions*)

HON. CHAIRPERSON: Hon. Minister, thank you very much.

... (Interruptions)

SHRI ANURAG SINGH THAKUR: Sir, at the same time, we have also talked about fair compensation for them.... (Interruptions) Their license, which used to expire in just ten years, now the license of film people will not expire in ten years, they have been given a license by the Government of India for the entire life. ... (*Interruptions*) Now you will not have to visit any office, you have been given your rights. ... (Interruptions) Not only this, I have already clarified the issue of age criteria. ... (*Interruptions*) Along with the age criteria, I want to mention one more thing here. ... (Interruptions) This is the change of category, if your film is in 'A' category, 'S' category and you want to show it on TV, then the clause that CBFC will ask you to change and if you do it only according to the program code of the television network, then you will get full rights to show the film on television also. Nobody will stop you. ... (Interruptions) Sir, there is a very important judgement, which is the judgement of K.M. Shankarappa Verses Union of India. ... (*Interruptions*) The order was passed by the Karnataka High Court and was upheld by the Supreme Court. ... (Interruptions) Keeping this in mind, we have decided that the power of revision of any film will not lie with the Government of India and we have also got rid of it so that the certificate given by the CBFC is final. ... (Interruptions) If revision has to be done, then it can revise by forming a separate committee, the Government of India will not interfere in it. ... (Interruptions) CBFC which is an autonomous body, will remain the same. ... (*Interruptions*)

HON. CHAIRPERSON: Hon. Minister, now you conclude. Thank you so much.

... (Interruptions)

SHRI ANURAG SINGH THAKUR: Sir, I will conclude in one minute.... (*Interruptions*) All the Hon. Members who have spoken here and we have formulated such a bill after discussing the points raised by all of you with the entire industry and fully discussing them in the Standing Committee and it has been introduced in the 75th year of independence after the completion of 110 years of the film industry, but it will make us completely free from piracy for the next 100-200years. ... (*Interruptions*) Thank you very much for all this. ... (*Interruptions*) Thank you all very much.... (*Interruptions*)

HON. CHAIRPERSON: Question is:

"That the Bill further to amend the Cinematograph Act, 1952, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

... (Interruptions)

HON. CHAIRPERSON: Now we take up clause by clause consideration.

... (*Interruptions*)

HON. CHAIRPERSON: Question is:

"That clauses 2 to 10 stand part of the Bill."

The motion was adopted.

Clauses 2 to 10 stand part of the Bill.

Clause 1, Enacting Formula and Long Title were added to the Bill.

... (Interruptions)

HON. CHAIRPERSON: Hon. Minister, now you move the motion that the Bill be passed.

... (*Interruptions*)

SHRI ANURAG SINGH THAKUR: Hon. Chairperson, I have to say with a heavy heart that when you had said that pass the bill, the Members of the opposition had said

'no'.... (Interruptions) Whether the opposition is against the cinema industry? ... (Interruptions) Why do they say 'no'? ... (Interruptions) It has to be said with a very heavy heart. ... (Interruptions) Today was the opportunity when they could have supported it, but they have indulged in politics on this too. ... (Interruptions) Today history is going to be created for the film industry, for content creators. ... (Interruptions)

HON. CHAIRPERSON: Hon. Minister, please conclude your speech.

... (Interruptions)

[ENGLISH]

SHRI ANURAG SINGH THAKUR: Sir, I beg to move:

"That the Bill be passed."

[TRANSLATION]

HON. CHAIRPERSON: Question is:

"That the Bill be passed."

The motion was adopted.

... (Interruptions)

HON. CHAIRPERSON: The House stands adjourned to meet again at eleven o'clock on Tuesday, 1 August, 2023.

... (Interruptions)

14.49 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, August 1, 2023/Sravana 10, 1945 (Saka).

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Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business in Lok Sabha (Seventeenth Edition)